THE LEADER OF THE HOUSE (SHRI M. S, GURUPADASWAMY): I reciprocate the sentiments expressed by my flriend, Shri Salveji. I will try my best, in my own humble way, to uphold the dignity and all the norms and standards of this House. I hope if there are any failings, my friends here on this side will forgive me, but I will try my best.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh); Madam, why is the Leader of the Opposition not present at this moment?

SHRI N. K. P SALVE; Let Mr. Vajpayee be the Opposition Leade'r!

THE CONSTITUTION (SIXTY-FIFTH AMENDMENT) BILL, 1990—COntd.

SHRI KAMAL MORARKA (Rajasthan); Madam, though I also rise to support the Bill, I would like to meet a few points raised by Mr. Salve. On Punjab, on the substantive Punjab situation, I think it is an all-party consensus that elections should be held as soon as possible, and it is with a very heavy heart that a decision has been taken to again postpone the elections by six months and the Members have expressed on the other side that this is the last time this should be done. Well, in any case, President's rule cannot be extended unless there is a consensus on both sides. So on that account I feel that there should be no fear. On the substantive issue of Punjab, I have to only say this. About what Mr. Salve has said regarding Mr. Simranjit Singh Mann, I will come to it later. Now, *T* come *to* the other two points raised by Mr. Salve. These are very important from the constitutional point of view. The first is suspension of the rule and Mr. Salve made the point that suspension of rule should be made in very extreme circumstances. He has quoted Pandit Jawaharlal Nehru. I wholeheartedly agree with him that suspension of rule should be done as an extreme exception. Now, I want to put it to Mr, Salve that in the constitutional history and in the parliamentary history of this country, if there is one fit case where a rule could be suspended, I think, it is this. That is, when there is a consensus from all sides to make a constitutional amendment and due to lack of majority it has fallen through, when all sides of the House are supporting the amendment, I think, it is a fit case in order. that the same Bill could be brought in the same Session. I would like to make the matter clear befo're the House that the Rajya Sabha passed a Bil! and sent it to Lok Sabha. Lok Sabha, in its collective wisdom, did not pass that Bill, due to whatever reasons. Lok Sabha also in its collective wisdom, has suspended the rule, allowed the introduction of an identical bill and passed it and then sent it to this House. As far as this House is concerned, that is where the matter stands why that Bill fell through there, who was present and who was ebsent, frankly our House is not competent to go into that. It was not a good trend that you were setting in the mo'rning while asking and the Home Minister reeling out the figures who were present and absent in that House. These matters should be discussed outside the House. The Opposition is fully within its right to exploit this point that the Government did not muster enough strength to get that Bill passed, but this should not form subject matter of this House,.. *{Interruptions)*

SHRI G. SWAMINATHAN (Tamil Nadu); We are now discussing this Bill. I think it is not right to say that we should not discuss this matter. Unless the matter comes he're, we will not do. The reason is that the Bill has been passed and because of this we are taking this matter.. *(Interruptions)...*

SHRI KAMAL MORARKA; This is my view and I want to deal with... *(Interruptions)...* what Mr. Salve was mentioning about Articles 368 and 356. I do not want to teach Mr. Salve ths law because I have learn most of my

[Shri Kamal Morarka] law from him. The settled law is the Supreme Court Judgement in the Kesawanada Bharati case and that is the settled law as far as the Parlia ment's power under Article 368 is concerned, I beg to differ from Mr. Salve. If Mr. Salve speaks of limitless power, I shudder to think of a Parliament which tomorrow removes adult franchise or removes the federal structure or remove? equality between caste and sex and 'religion. Well, I don't think that Parliament's power i_s limitless. It has to be within the bounds of some limits. The Supreme) Court has left the "basic structure" vague. They have net defined it. They have left it fo'r some future Parliament end for some future court to come to grips with. So, I don't think that the Parliament's power under Article 368 is limitless. Parliament has wide powers. But it is within the limits of the basic structure of the Constitution as envisaged or seen the Parliament of the day or the Supereme Court of the day from time to time.

The other thing (Mr. Salve said is this. He said. "From our Party we want to say that any interference with Article 356 will ultimately mean emergency powe'rs. " L just want to put the record straight.

SHRI N. K. P. SALVE; What I said is that there are certain balances and checks built into the^ Constitution. We should not destroy those balances and checks on the crucible of Article 368, In that context I said that Article 356 happens to fall under the emergency provisions. Therefore, whenever you £»re tinkering with it, you have >; o exercise extra caution and circumspection. That is my view.

SHRI KAMAL MORARKA: The point is well taken. The only thing we want to say from our side is that Article 356, i. e. President's rule, though it 'falls within th_2 emergency powers, does not suspend the Fundamental Rights. Now,. j9th Amendment to the Constitution was introduced despite severe opposition from our side.

SHRI N. K. P. SALVE; I do not want to interrupt you every time. But I have never said that it is in conflict with the Fundamental Rights. I only said that, it provides for certain $check_s$ and balances and when you tinker with them, you have to be very cautious and careful.

SHRI KAMAL MORARKA; I only want to reassert that I don't think that anybody is more qualified to exercise caution than those sitting on this side of the House who have fought with every tampering or every misuse of the emergency provisions of the Constitution. I can assu're you that the Janata Dal or the National Front Gov. ernment will do nothing to misuse least of all abuse the emergency provisions of the Constitution. Article 356 should be used in extreme circumstances and Punjab is en extreme circumstances. Everybody understands that. I just want to make it clear that we are against anything which tinkers with the Fundamental Rights of the citizens. The 59th Amendment was repealed due to that reason. Shri Shiv Shanke'rji asked—he is not here— if we are bringing this Bill, then why we reapealed the 59th Amendment. The 59th Amendment took away the ri?ht to life liberty. This Bill does not. That is the basic point I wat: t to make. I do not want to enter into the Punjab situation. It was discussed last time. I support this Bill end since there is an all-P[a]rty consensus, we should pass it. Mr. Salve also began by supporting the Bill. So, there is ho difference of opinion on that point Thank you,

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Dr, Ratnakar Pandey. I request the hon. Members to be very brief because the voting is going- to take place at 1. 00'clock. Kindly be very brief and bear with me when I ring the Bill

डा० रत्नाकर पाण्डेय (उतर प्रदेश) : माननीय उपसभाध्यक्ष महोदया, पंजाब

संशोधन विधेयक कोरम के अभाव में दूसरे सदन में अस्वीकृत हो गया हम लोगों ने उसे स्वीकृति दी थी फ़िर उसके बाद इसे पुनः इस सदन में विचारार्थ गृह मंत्रीजी ने रखा है। यह सरकार की कार्य-क्षमता की उपेक्षा का ऐसा द्योतन करने वाला है जो भारतीय जनतंत्र के इतिहास में शायद इस के पहले लोक सभा में कभी नहीं हुआ होगा। यह इस बात का सबूत है कि यह सरकार पंजाब की समस्या के लिए कितनी चिंतित है और ये लोग किस रूप में इसे हल करना चाहते हैं। नयी सरकार जब सत्तारूढ़ हुई थी तो पंजाब में नए राज्यपाल के कार्यभार संभालने से पूर्व आतंकवादी सिमटकर धीरे-धीरे 12 जिलों में से केवल 3 जिलों में रह गए थे और 240 पुलिस थानों में से 66 थाने ऐसे रह गए थे जहां कि उग्रवादियों का जोर था। परन्तु इसे सरकार की उपेक्षा और तुष्टीकरण की नीति का यह परिणाम है कि जैसे ही इनकी सरकार आई, एक ऐसे राज्यपाल को अपनी राजनीतिक विदेश की भावना से वहां से हटाया, मेरा आशय सिद्धार्थ शंकर राय जी से है, जिन्होंने वहां बहुत कुछ किया था। वह बड़ा भारी नियंत्रण करने वाले थे और उनकी कार्य करने की क्षमता पर हमारी सरकार ने डंके की चोट पर पंजाब में भी लोक सभा में चुनाव कराए थे, भले ही परिणाम उसका जो रहा हो। हम जनतंत्र की बहाली में विश्वास करते हैं और पंजाब में जनतंत्र की बहाली हुई। आपके नए राज्यपाल वहां आए और आतंकवाद का घेरा फ़िर धीरे-धीरे फ़ैल गया। आज पंजाब की हालत एक प्रकार से ऐसी हो गई है, जैसे पहले कभी नहीं थी। बटाला की अभी जो ताजा दुर्घटना है, वह शर्मनाक है इस देश के जनतंत्र को नियंत्रण करने वाली इस सरकार के लिए।

उपसभाध्यक्ष महोदया, पंजाब में बेगुनाहों के कत्ल हो रहे हैं, बमों के धमाके फ़ट रहे हैं, डकैतियां हो रही हैं, अपहरण लूटमार हो रहे हैं, रेल-पटरियों को उखाड़ा जा रहा है, बसों से लोगों को निकालकर हत्याएं की जा रही हैं, ऐसी दर्दनाक घटनाएं जो हो रही हैं, वह नियंत्रण के बाहर है आपके गवर्नर के और आपकी सरकार के। यह जो ऐसी दर्दनाक और शर्मनाक दुर्घटनाएं हो रही हैं, इससे मानवता आह कर उठती है। यह बहुत, बड़ी चिंता, दुख की बात है; जिस पर सारा देश चिंतित है। इतना ही नहीं, वहां राजभाषा हिंदी के प्रयोग पर रोक लगाई जा रही है और हिंदी के प्रयोग पर भी लोग नियंत्रण कर रहे हैं, अपहरण कर किसानों से कर वसूला जा रहा है और लोग पंजाब से भागने पर मजबूर हो रहे हैं।

महोदया, जब प्रधानमंत्री जी पंजाब गए थे। उस समय बड़ी इज्जत के साथ उनकी आगवानी की थी हमारे नवनिर्वाचित शपथ न लेने वाले सांसद श्री मान् आगवानी के लिए आए थे। शुरू में वह अपने बयानों में हमारे प्रधान मंत्री की बड़ी तारीफ़ करते थे और उन्हें विश्वास था कि जल्दी ही पंजाब में चुनाव हो जाएगा और उन्हें मुख्यमंत्री बना दिया जाएगा, लेकिन अब वह बदलने लगे हैं। आपने पंजाब में विधान सभा के चुनाव नहीं कराऐ, इसलिए अब वही मान, माननीय सिमरन जीत सिंह मान आपके प्रधानमंत्री और आपकी सरकार को पानी पी-पीकर कोस रहे हैं। महोदया, यह बड़े महत्व की बात है कि श्री मान ने प्रधानमंत्री पर यह आरोप लगाया है कि जब वह भागलपुर जेल में थे, उनमें वर्तमान प्रधानमंत्री, हमारी सरकार में जब वित्त मंत्री थे, तो मौखिक रूप से संदेश उन्हें भिजवाया था कि हमारी सरकार, यानी पहले की, पंजाब में सिखों की नीतियों की विरोधी है, इसलिए संदेशवाहक द्वारा उन्होंने कहलवाया था कि कुछ ही दिनों में मैं सरकार छोड़ूंगा, आप हमारा समर्थन करिए। संदेश लेकर जाने वाले सदस्य, इसी माननीय सदन के माननीय सदस्य हैं, जो मान का मुकदमा भी लड़ते हैं और जब इस संविधान (संशोधन) विधेयक पर मतदान हुआ था तो उन्होंने यहां उपस्थित होकर अंशदान नहीं किया और

[डा० रत्नाकर पाण्डेय]

इसके साथ ही जब राज्यसभा में यह विधेयक आया तो उनका भाषण भी सुनने का मौका हमें मिला था। उसमें उन्होंने जो कुछ कहा था, वह ऐसा नहीं है जिससे उनकी राष्ट्रीयता पर विश्वास किया जा सके। मान शपथ लेने को तैयार नहीं है, तलवार लेकर के शपथ लेना चाहते हैं। हमारे इस सदन के माननीय सदस्य श्री अहलुवालिया ने कहा है कि अगर वह तलवार लेकर आए तो हम कृपाण लेकर आएंगे। तो क्या संसद को हम चम्बल बनाएंगे, इस पर हम विचार कर रहे हैं और दूसरी तरफ़ माननीय लोक सभा के अध्यक्ष के कमरे में आपकी सरकार उन्हें शपथ दिलाने के लिए उनकी सिफ़ारिश करती है। इस तरह की चीजों को आपको रोकना होगा।

कश्मीर में जो कुछ हो रहा है, वह किसी से छिपा नहीं है। कहा जाता है कि पंजाब में जो कुछ हो रहा है, आपकी सरकार पर मैं आरोप लगाता हूं कि जो कुछ हमने वहां डेमोक्रेसी को लाने के लिए नार्मलाइज किया था, हमने वहां पंचायतों के चुनाव कराने की घोषणा कर दी थी, हमने वहां हर जनतांत्रिक पहलुओं को उजागर करने का काम कर दिया था, ... (**व्यवधान**) ...

उपसभाध्यक्ष (श्रीमती जयन्ती नटराजन) : आप समाप्त करिए।

डा० रत्नाकर पाण्डेय : दो मिनट दीजिए। और आपकी तुष्टीकरण की नीति के कारण, आप अपनी इस नीति के कारण वहां चुनाव 6 महीने में करा पाएंगे, हम समर्थन तो कर रहे हैं, जो आप संविधान संशोधन विधेयक लाए हैं, लेकिन हमें शंका है कि हालत पर काबू पाने की जो इच्छा शक्ति होती है, वह आपमें और आपकी सरकार में दिखाई नहीं देती है। कहा जाता है कि पंजाब में बेकारी की समस्या है, इसलिए वहां आतंकवाद फैल रहा है। उड़ीसा, उत्तर प्रदेश, बिहार से कम बेकारी पंजाब में है, बेकारी की समस्या को आगे करके आप यह सब नहीं कह सकते हैं। माननीय गृह मंत्री जी, यदि सचमुच में आप जनतांत्रिक मूल्यों की स्थापना करना चाहते हैं और आपकी सरकार में हिम्मत है, आप वेल्यू बेसड पोलिटिक्स पर विश्वास करते हैं, आपकी कथनी और करनी में अंतर नहीं है, तो मैं मांग करूंगा कि जितनी भी साम्प्रदायिक संस्थाएं हैं—चाहे वह किसी भी मजहब से संबंधित हों, चाहे विश्व हिन्दू परिषद हो, चाहे आर.एस.एस. हो, चाहे शिव सेना हो, चाहे आदम सेना हो, चाहे मुस्लिम लिबरेशन फ्रंट हो, बजरंग दल हो, मुस्लिम युनाएटिड फ्रंट हो, बाबरी मस्जिद एक्शन कमेटी हो, हिन्दू महासभा हो, जमायते इस्लामी हो, बब्बर खालसा हो, आल इण्डिया सिख स्टूडेंट फ़ेडरेशन हो, इस्लामिक मूवमेंट आफ़ इण्डिया हो, हिजबुल्लाह हो—जितनी भी इस तरह की साम्प्रदायिक संस्थाएं हैं, जो आतंकवाद को बढ़ावा दे रही हैं और हमारे गुरूद्वारों से, इन्दिरा जी के प्राणों की आहुति देकर हमने उन्हें मुक्त किया था, उन गुरूद्वारों में आज फिर से अस्त्र-शस्त्र के भण्डार बन रहे हैं, वे गुरूद्वारे अपवित्र हो रहे हैं, वहां वासना का नंगा नाच हो रहा है और इन सब चीजों के होते आपकी सरकार केवल अखबारी चीजों पर विश्वास करती है, झूठी तारीफ़ पाने में विश्वास करती है, तो बहुत दिनों तक आपका भविष्य सुरक्षित नहीं है।

अभी हमारी पूर्वोत्तर सीमा पर जिस तरह से आक्रमण हो रहा है और आतंकवाद फैल रहा है और सारा देश आतंकवाद के कब्जे में आ जाएगा और आपकी सरकार देखती रह जाएगी।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude now.

डा० रत्नाकर पाण्डेय : ऐसी स्थिति में दृढ़ता के साथ और पूर्ण इच्छाशक्ति के साथ और राष्ट्रीय भावना में विश्वास करके, देश को तोड़ने वाली शक्तियों को अलग करके आप कुछ ऐसा करें जिससे इस देश में, पंजाब में शांति

स्थापित हो और जनतांत्रिक मूल्यों की स्थापना हो।

120 दिनों में 825 हत्याएं आपकी सरकार के शासन काल में हुई हैं और राज्य सरकार ने एक नया कीर्तिमान स्थापित किया है और वहां जनतंत्र की बहाली की बात आप इस सदन में पास कर लें, लोक सभा मे पास कर लें, लेकिन आपकी करनी में इतनी कमजोरी है, आपमें कर्मठता शक्ति का इतना अभाव है कि आप शायद आगे चलकर भी कुछ नहीं कर पाएंगे क्योंकि समस्याओं को टालने में आपकी सरकार विश्वास करती है ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please conclude now. I am calling the next speaker. Otherwise some speakers from the Congress party will not be able to speak.

DR. RATNAKAR PANDEY; I am concluding now.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kindly finish

डा० रत्नाकर पाण्डेय : और दृढ़तापूर्वक उसे विनष्ट करने में विश्वास नहीं करती है। इसलिए आपके इस संविधान संशोधन विधेयक का समर्थन करते हुए मैं कहना चाहता हूं कि आप दृढ़ता के साथ 6 महीने के भीतर वहां चुनाव कराइए। आतंकवादियों और विदेशी ताकतों के सहारे से चलने वाले जो आतंकवादी खेमे हैं उनको मिटाकर समूल नष्ट करिए। अगर जनतंत्र की अहिंसक बहाली वहां आप करा सकें तभी आपकी सरकार, सरकार कहलायेगी, नहीं तो यह कई तरह के आश्वासनों वाली पंचायत कही जाएगी। धन्यवाद।

श्रीमती सत्या बहिन (उत्तर प्रदेश) : मैडम, मैं यह कहना चाहती हूं कि अगर किसी को तलवार लेकर संसद में आने की इजाजत दी गई तो मजबूरन हम महिलाएं भी, जो भी महिलाओं के हथियार हैं बेलन और चिमटा उन्हें लेकर संसद में आएंगी।

श्री शंकर दयाल सिंह (बिहार) : महोदया, यह व्यवस्था का प्रश्न है। दूसरे सदन में सदस्य कैसे जाते हैं...

THE VICE-CHAIRIMAN (SHRIMATI JAYANTHI NATARAI^N): Do you have a point of order? Is it a point of order?

SHRI SHANKER DAYAL SINGH: Yes. It is point of order?

THE VICE-CHAIRIMAN (SHRIMATI JAYANTHI NATARAJAN): Oh what? Under what rule?

SHRI SHANKER DAYAL SINGH: It is a point of order. Not disorder.

(Imterruvtions)

दूसरे सदन में सदस्य क्या करते हैं... दूसरे सदन के सदस्यों के संबंध में इस सदन में चर्चा नहीं होनी चाहिए। यह एक कामन बात है।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): It is not being discussed in this House, We won't discuss. *{Interruptions)* Let me assure the hon. Member that there will be n_0 discussion in this House of anything that takes place in the other House. There will not be any discussion.

SHRI N. K. P. SALVE; It relates to something outside the House.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN: That is a different'issue.

SHRI N. K. P. SALVE; Madam, What he has referred to is something outside the House.

श्री चतुरानन मिश्र (बिहार) : महोदया, मैं इस संविधान संशोधन विधेयक का बहुत दुखी हृदय से समर्थन करता हूं। एक बहुत कठिन परिस्थिति से हम लोग गुजर रहे हैं। यह स्पष्ट नजर नहीं

[श्री चतुरानन मिश्र]

आ रहा है कि हमारे देश का क्या होगा। बार-बार अगर हम चुनाव नहीं होने देते हैं तो यह जनतांत्रिक पद्धति का मखौल है। विपक्ष के लोग आज जो काम कर रहे हैं हम लोग भी पहले वही कर रहे थे और पहले पंजाब में राष्ट्रपति शासन बढ़ा रहे थे आज हम लोग बढ़ा रहे हैं। केवल 120 दिन में निदान संभव नहीं है लेकिन समाधान नजर नहीं आ रहा है।

डा० रत्नाकर पाण्डेय : आप अभी की बात कहिए...

श्री चतुरानन मिश्र : मैं वही कह रहा हूं, मैं उसी पर आ रहा हूं। डर तो यह है कि कहीं देश के लोग यह न सोचें कि हम लोग दोनों पक्ष के नालायक हैं। नतीजा यह निकला कि न आप कर सके, न हम कर सके। जो अभी बटाला की घटना हुई है, जो अभी कश्मीर में हो रहा है। साधारणतः अगर होता तो हम लोगों में से कोई भी आदमी मांग करता कि गृह मंत्री इस्तीफ़ा दे लेकिन अगर रोज ऐसी घटनाएं घटें तो इस सदन में ही कोई नहीं रहेगा, इस देश में कोई सरकार ही नहीं रहेगी सभी को इस्तीफ़ा ही देना पड़ेगा। एक ऐसी भयानक स्थिति पैदा हो गई है कि इस दिशा में गंभीरता से विचार करने की जरूरत है।

मैं चाहता हूं कि सरकार कोई ऐसा कार्यक्रम लागू करे जिससे ये घटनाएं मिनिमम हो सकें। सरकार कहती है, पहले की भी सरकार कहती थी और मौजूदा सरकार भी कहती है कि पाकिस्तान से हथियारबंद लोग आ रहे हैं। तो हम यह जानना चाहते हैं कि आप किस मर्ज की दवा हैं? अगर वे इसी तरीके से आते जाते रहें तो आपकी सरकार के पास क्या एक्सप्लेनेशन है कि दूसरे देश के लोग इस देश के लोगों की हत्याएं करते रहें और आपकी सरकार कुछ न कर सके।

मेरा ऐसा ख्याल है कि यहां तो हम लोग समर्थन करते हैं कि इस विधेयक को पास कर दिया जाए लेकिन सभी राजनीतिक पार्टियों को पंजाब के मामले में और कश्मीर के मामले में भी कोई एक संयुक्त कार्यक्रम बनाना चाहिए जिससे हम इसका निदान निकाल सकें अन्यथा इसका निदान निकलने वाला नहीं है।

मैं भूतकाल की चर्चा कर सकता हूं, आपने बरनाला सरकार को डिसमिस करके ऐसा किया, वैसा किया लेकिन मैं भूतकाल में न जाकर वर्तमान में क्या किया जाए, इस पर ज्यादा जोर देता हूं। यह कहना गलत है कि श्री सिमरन जीत सिंह मान अगर तलवार लेकर आएंगे तो हम सदन में कारबाइन लेकर आएंगे। तो फ़िर दोनों एक ही हो गए....

श्री सुरेन्द्रजीत सिंह अहलुवालिया (बिहार) : मैंने सरकार को कहा है कि अगर कानून तोड़ना है तो सब तोड़ेंगे।

श्री चतुरानन मिश्र : न किसी को तलवार लेकर आने देंगे न कारबाइन लेकर आने देंगे क्योंकि तलवार और कारबाइन एक ही सिक्के के दो रूप हैं। सेम काइन के दो फ़ेस हैं तो इस तरह की बात करते हैं... **(व्यवधान)** आपने कहा कि तलवार लेकर आइएगा.... **(व्यवधान)**

मैं कहना चाहता हूं कि 6 महीने के अंदर पंजाब में चुनाव हो, यह सरकार इस बात की गारन्टी दे। अब फ़रदर ऐक्सटेंशन प्रजातंत्र की हत्या की बात है। हमारे मित्र जेठमलानी जी चले गए, उनसे मैं अपील करना चाहता हूं...

श्री एन० के० पी० साल्वे : आपके भी मित्र हैं? ... **(व्यवधान)**

श्री चतुरानन मिश्र : इस सदन में जितने भी हैं, सभी हमारे मित्र हैं, मेरा ऐसा ख्याल था। आपका बदल गया तो पता नहीं। तो मैं कह रहा था कि जेठमलानी जी के गुड आफ़िसेज कहां गए? अब क्यों मामला नहीं सुलझता।

मान जी क्या करना चाहते हैं? कोई कहता है कि हम संविधान को मानते हैं, लेकिन वह बिना तलवार शपथ ग्रहण नहीं करेंगे, तो यह किस संविधान में है? मैं अपने जनरल अरोड़ा साहब से भी कहना चाहता हूं कि पहले श्री मान शपथ तो ले लें, फ़िर अगर बतावें कि हमने संविधान के अनुरूप काम नहीं किया तो उन उन गलतियों को सुधारेंगे। लेकिन शपथ ही नहीं लेंगे और तलवार, कारबाइन लेकर आएंगे तो कहिए कि संविधान की शपथ सर्वनाश के लिए लेते हैं। ऐसा रास्ता अख्तियार नहीं करना चाहिए। मैं श्री सिमरन जीत मान जी से अनुरोध करूंगा कि अगर आप संविधान को मानते हैं तो आइए यहां बैठिए और बताइए कि क्या क्या हो रहा है? पंजाब की शानदार परंपरा रही है आजादी के आन्दोलन में। उसके लोग आज ऐसा करें बटाला का नरसंहार तो लज्जाजनक बात है। एक माननीय सदस्य ने शपथ ग्रहण किया तो माननीय सदस्य की हत्या कर दी गई। उनको सरकार नहीं बचा पायी। तो हम उसकी आलोचना करते हैं। लेकिन करने वाले का क्या होगा। कुछ लोग कहते हैं कि सिखों के घावों पर मरहमपट्टी होनी चाहिए, यही सही है। लेकिन जो आतंकवादी निर्दोषों की हत्याएं कर रहे हैं वह घाव नहीं हो रहे हैं रसगुल्ले टपक रहे हैं? घाव दोनों तरफ़ हुए हैं। दोनों की मरहम की जाती है लेकिन साथ-साथ पहले नए घावों को तो रोका जाए।

उपसभाध्यक्ष महोदया, जो काश्मीर में किडनैप किए गए हैं वाइस चांसलर महोदय का उनके मामले में हमारे देश के इस्लाम धर्म के मानने वालों ने आतंकवादियों से अपील की है कि उनको आप रिहा कर दीजिए। लेकिन जो दूसरे हैं एच०एम०टी० के खेड़ा साहब उनके बारे में इस इस्लाम धर्म वालों ने अपील नहीं की। यह कैसे धार्मिक हैं अभागे। अगर करना है तो दोनों को करो। पंजाब में शीघ्र चुनाव की बात होनी चाहिए। लेकिन मैं सदन के सामने कहना चाहता हूं कि हम चुनाव कर लेंगे और मान साहब मुख्य मंत्री हो जाएं तो ऐसा तो नहीं होगा जैसा लिथुनियां में हुआ कि वह कह दें कि अब पंजाब अलग है, आप यहां मत आइए। यह भी गारन्टी सरकार कर ले उनसे कि लिथुनियां जैसी प्राबलम तो नहीं होगी, वहां लिथुनियां नहीं होगा। इसलिए अगर वे गारन्टी करें तो वे ही राज करें, मैं इस पक्ष में हूं क्योंकि मैं ऐसा नहीं मानता कि वे अगर हमारी बात से नहीं मिलते तो उनकी सरकार वहां चलने देनी नहीं चाहिए। मैं इस बात को नहीं मानता।

राजनीतिक समाधान के सवाल पर मैं और भी तफ़सील में जाना चाहता हूं। हमने देखा है, शायद हमारे मित्र अरोड़ा साहब को पता होगा कि बादल साहब आम सभाएं कर रहे हैं और अच्छी बातचीत कर रहे हैं। हमारी सरकार ने भी इस काम को शुरू किया, खुद प्रधान मंत्री गए कई मीटिंगें की लेकिन बीच बीच में यह सिलसिला टूट जाता है। इसलिए हम विरोधी पक्ष के लोगों से भी कहना चाहते हैं कि यह सिलसिला टूटे नहीं, पंजाब में माकूल परिस्थिति तैयार हो, इसके लिए हम सब लोग तैयारी करें। नहीं तो ऐसा लगता है कि हम तमाम लोग असफल होंगे इस समस्या के निदान में। और चूंकि पंजाब और कश्मीर संवेदनशील राष्ट्रीय समस्या है इसलिए अगर हम दोनों असफ़ल साबित हुए तो कोई तीसरा हम दोनों की गर्दन पकड़ कर निकाल देगा और भारतीय प्रजातंत्र का यह विनाश होगा। यह धारणा जोर पकड़ गई तो भारत में पार्लियामेंटरी पद्धति को ही विनाश पर ला सकती है।

एक बात मैं यह कहना चाहूंगा कि आप जो हर्जाने की रकम देते हैं या पेंशन की जो रकम देते हैं, जो लोग मारे जाते हैं या उनके आश्रितों को देते हैं, उसको सरकार को बढ़ाना चाहिए।

आखिरी बात चुनाव के संबंध में कहना चाहूंगा। यह बात सही है कि जब से मान ग्रुप के लोग पार्लियामेंट

[श्री चतुरानन मिश्र]

के चुनाव जीते हैं तब से उनको इस बात का अधिकार मिल गया है कि अपनी बात का प्रचार करें। अब स्थिति यह हो गई है कि आतंकवादी खुलेआम हथियार लेकर घूम रहे हैं। हमारे जो अफ़सर हैं वे समझते हैं कि आगे ये ही मंत्री बनने वाले हैं तो उनके खिलाफ़ कोई कार्यवाही नहीं करते हैं। अफ़सरों के सामने यह दिक्कत आ रही है। इसलिये मैं सरकार से अर्ज करूंगा कि वह समस्या का जल्द से जल्द कोई राजनैतिक समाधान निकाले क्योंकि जितना विलम्ब होता है उतनी ही असहज परिस्थिति बनती जा रही है और हत्यायें बढ़ती जा रही हैं जिसका रिपरकशन सारे देश में हो रहा है। इसलिए इसमें देर न की जाय। चुनाव की पद्धति के बारे में भी मैं सुझाव देना चाहूंगा। अभी स्थिति यह है कि चुनाव बूथ एक जगह पर रखा जाता है। उस पर हथियारबंद लोग कब्जा कर लेते हैं। पंजाब जैसे राज्यों के लिए और संभवत: बिहार में भी कुछ स्थानों पर मोबाईल चुनाव बूथ होने चाहिए तो गांव गांव में जाकर लोगों से वोट प्राप्त करें। उनके साथ सफ़िसियन्ट प्रोटेक्शन फ़ोर्स, सी०आर०पी० आदि होनी चाहिए। वह एक घंटा, दो घंटा, गांवों में जाये और लोगों से वोट ले। एक जगह बूथ रहने से उस पर कब्जा कर लिया जाता है। सफ़िशिएन्ट प्रोटेक्शन फ़ोर्स देकर मोबाईल बूथ से गांव गांव में चुनाव कराये जायें जिसमें फ्री एक्सप्रेशन की गारन्टी होनी चाहिए। सभी दलों को बैठकर पंजाब में या इसी तरह की दूसरी जगहों में कैसे चुनाव कराये जायें इस पर विचार करना चाहिए जिसमें यथार्थ जनता के सही विचारों को प्राप्त किया जा सके और आतंकवाद से निडर हो, बिलकुल स्वतंत्र ढंग से लोग वोट दे सकें। मेरा आपसे अनुरोध है कि आप इस चुनाव व्यवस्था को कीजिये।

गृह मंत्री जी से मैं यह भी कहना चाहता हूं कि आपने कहा था कि पंजाब में बड़े एक एक्सपर्ट व्यक्ति को राज्यपाल बनाकर भेजा है। इस एक्सपर्ट राज्यपाल के बाद बटाला का काण्ड हुआ तो आगे क्या होगा? श्री जगमोहन के बारे में भी आपने कहा था कि बड़ा शानदार आदमी है, यहां तुर्कमान गेट से लेकर गये थे। कश्मीर का हल सबके सामने है। आप कोई अच्छा आदमी दीजिये जो लोगों का कांफिडेन्स प्राप्त कर सके। मैं किसी व्यक्ति के खिलाफ नहीं कहना चाहता हूं। मैं यह चाहता हूं कि उस व्यक्ति पर सब का कांफिडेन्स हो। क्यों नहीं आप बैठ कर कोई फैसला करते हैं कि कोई अच्छा आदमी जाये। अगर आपने ऐसा नहीं किया तो कहीं ऐसा न हो कि परिस्थिति आपके नियंत्रण से बाहर हो जाये। इसलिए मेरा आपसे अनुरोध है कि आप जल्दी से जल्दी इस काम को कीजिये। ऐसा नहीं होना चाहिए कि पिछली सरकार की तरह से हर छ: महीने में आप कहें कि हम कोशिश करेंगे और फिर जब छ: महीने बीत जाये तो भी आप कहें कि हम कोशिश करेंगे।

दूसरी आखिरी बात गृह मंत्री जी से मैं यह कहना चाहता हूं कि आप यह न कहें कि हम सख्ती से कार्यवाही करेंगे क्योंकि श्री बूटा सिंह भी ऐसा ही कहते थे, वह भी सख्ती से कार्य नहीं कर पाये। जब टेरोरिस्ट को पता चलता है कि आप सख्ती से काम करेंगे तो वे 10 आदमियों को घायल कर देते हैं या मार डालते हैं। सख्ती से काम करने का एलान करने के बजाय आप पहले सख्ती से काम करके दिखाइये उसके बाद कहिये कि हमने सख्ती से काम किया है। अन्यथा निरपराध लोग मारे जाते हैं। पहले आप सख्ती से काम करके दिखाइयें तब सदन में कहिये कि हमने सख्ती से काम किया है। लेकिन आप सख्ती से काम नहीं करते हैं। पहले आप काम कीजिये, तब कहिये। नहीं तो पहले वाले भी मरवाते थे, आप भी मरवाते हैं जो गति ऐन की, वही गति जैन की। मुझे इस आलोचना के लिए क्षमा कीजिये, धन्यवाद।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : उपसभाध्यक्ष महोदया, इस सदन में जब

से मैं सदस्य बन कर आया हूं शायद मेरी अपनी सदस्यता की मियाद और पंजाब में राष्ट्रपति शासन की मियाद करीब करीब बराबर है और तब से मैं देख रहा हूं, उम्मीद करता हूं (**व्यवधान**) क्योंकि जिस तरह से आधी उम्र काट लेने पर लोग राम नाम जपना शुरू करते हैं, उसी तरह से मियाद आधी पूरी कर लेने पर मैं भी शुरू करूं।

उपसभाध्यक्ष महोदया, सीधी सी बात है कि पंजाब आज जल रहा है और जब पंजाब जलता है तो पूरा हिन्दुस्तान जलता है और उसकी दर्द उसकी तकलीफ सारे हिन्दुस्तान को महसूस होती है। **(व्यवधान)**

श्री राम अवधेश सिंह (बिहार) : हिन्दुस्तान का कोई हिस्सा जलता है तो सारा हिन्दुस्तान जलता है, यह कहिये।

श्री सुरेन्द्रजीत सिंह अहलुवालिया : आप अपने भाषण में कह दीजियेगा। पंजाब के बारे में विचार करने के लिए हम लोग जब इकट्ठे होते हैं हर आदमी अपने अपने घड़ियाली आंसू बहाता है और रोता है। मैं भी वही कर रहा हूं। यह एक तमाशा बन गया है। हम जो वचन देते हैं, लोगों को कहते हैं कि वचनबद्ध हैं परन्तु वचन पूरा नहीं करते हैं। पूरा नहीं करते, उसका कारण है। प्रेजीडेंट रूल लगाने के बाद हम ऐसी कोशिश करते हैं कि सब कुछ शान्त है, ठीक हो गया है और जब रिन्यूअल का वक्त आता है तो फिर कुछ धमाके होते हैं, कुछ लोग मारे जाते हैं और फिर कहा जाता है कि वहां पर सिचुएशन टेंस है। वहां आग लगी हुई है। वहां चुनाव नहीं कराए जा सकते हैं। वहां गणतान्त्रिक अधिकार नहीं दिये जा सकते। इसलिए राष्ट्रपति शासन को और बढ़ाना पड़ेगा। महोदया, यह कितने दिन तक चलेगा, इसका पता शायद हम सब को, किसी को भी नहीं है। नवम्बर में पंजाब में लोकसभा के चुनाव हुए। उस वक्त बिहार में जो घटनाएं घटीं या उत्तर प्रदेश में इलेक्शन के दौरान जो लोगों को मारा गया, बूथ केप्चरिंग हुई या उसके बाद महम में जो घटना घटी उन चीजों को अगर पंजाब के चुनाव से कम्पेअर करें तो आप देखेंगे कि पंजाब में एक भी घटना नहीं घटी थी, एक भी बूथ केप्चर नहीं किया गया था। इलेक्शन कमीशन की रिपोर्ट आप लोग पढ़ लें। उन्हें पंजाब के इलेक्शन से कोई शिकायत नहीं थी। परन्तु इसकी शुरुआत उस वक्त हुई जब 7 दिसम्बर को प्रधानमन्त्री राजा विश्वनाथ प्रताप सिंह जी ने कहा कि सब कुछ शान्त है, मैं खुली जीप में घूम सकता हूं। यह राजा ने घूम कर के दिखा दिया खुली जीप में। जितनी पुलिस थी वह शिथिल पड़ गई। उन्होंने देखा कि प्रधानमन्त्री अगर खुली जीप में घूम सकता है तब तो यहां की जनता जनार्दन और जनसाधारण आराम से घूम सकती है। उस शिथिलता के कारण अबोहर और बटाला जैसे कांड हुए। उनकी शिथिलता के कारण आज हम फिर यहां आ खड़े है। हम लोगों ने पूरे हिन्दुस्तान की विधान सभाओं के चुनाव करवाए परन्तु पंजाब विधान सभा के चुनाव नहीं कराए। आज हम इसीलिए इसकी चर्चा कर रहे है। चर्चा चल रही थी कि मैंने कारवाइन की धमकी क्यों दी। मैं परसों अपनी बच्ची के स्कूल में गया था। वहां पर लड़कियों ने मुझे घेर लिया। कहने लगीं कि अंकल आपसे एक सवाल करते हैं। मैंने कहा कि कहो। कहते हैं कि हम लोग सिमरन जीत सिंह मान से प्रश्न करना चाहते है। मैंने कहा कि अखबार में ओपन लेटर दो। मैंने कहा कि प्रश्न क्या है। कहने लगे, प्रश्न यह है कि जब वह आई०पी०एस० अफसर थे, इण्डियन पुलिस सर्विस में थे, एस०एस०पी० थे फरीदकोट में और उसके बाद डी०आई०जी० थे तो वह अपने साथ कृपाण ले जाते थे या रिवाल्वर। मेरे पास इसका जवाब नहीं था और अभी भी नहीं है क्योंकि एक बहुत बड़ा प्रश्न है। महोदया, मैं आपके माध्यम से इस सदन को और गृह मन्त्री जी को बताऊं कि मैंने जिस वक्त कारवाइन का स्टेटमेंट दिया मेरे पास चार आतंकवादी पहुंच गये और उन्होंने कहा कि सारी कौम आपके खिलाफ है और बहुत रोश है। आपने एक ऐसा स्टेटमेंट दिया है। मैंने उनको जवाब दिया देखो अगर रोश है तो कारण बताओ तुम कृपाण लेकर आना क्यों चाहते हो,

[श्री सुरेन्द्र जीत सिंह अहलुवालिया]

अगर तुम कारण बता दो, तो हो सकता मैं तुम्हारी वकालत करूं । अगर नहीं कन्विंस कर सकते तो मैं जो कहता हूं वह सुनो और उस रास्ते को एडाप्ट कर लो । तो उनका कहना था कि देखिए, आप अपनी सुरक्षा बढ़ा लीजिए । मैंने कहा कि मैं जब से सदस्य बनकर आया हूं मैंने सुरक्षा नहीं रखी है क्योंकि मेरी सुरक्षा करने वाला मर्यादा पुरुषोत्तम रामचन्द्र भगवान का वंशज गुरु गोविंद सिंह हैं और मैं कैसे गुरु गोविन्द सिंह को कहूं कि हे गुरू गोविंद सिंह तेरे पर मेरे को भरोसा नहीं, तू चार सिपाही और बढ़ा ले, मेरे घर के बाहर खड़े कर के मुझे आतंकवादियों ने धमकी दी है । मैंने कहा कि आप बताओ कहां लिखा है "कृपाण" को उन्होंने मुझे "कांस्टीट्यूशन दिखाया । यह कांस्टीट्यूशन में कमजोरी है । यह हमारे कांस्टीट्यूशन में एक कमजोरी है जहां अंग्रेजी में लिख डाला है, यह एक लैकूना है कांस्टीट्यूशन का और मैं आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूं कि अपना स्टैंड इस पर क्लियर करें और इसका जवाब दें । इसमें आर्टिकिल 25 में एक्सप्लेनेशंस में कहते हैं ।

"The wearing and carrying of Kirpans..."

कृपाण के आगे "एस" लगाया हुआ है यह बहुवचन है ... (समय की घंटी) महोदया, बहुत अहम मुद्दा है और जानने की जरूरत है ।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I doa't want to interrupt. There is no time. I just want to remind you

KUMARI CHANDRIKA PREMJI KENIA (Maharashtra); Madam, I should be given time.

श्री सुरेन्द्रजीत सिंह अहलुवालिया : एक बजे की जगह डेढ़ बजे मीटिंग हो जायेगी, कोई दिक्कत नहीं होगी, पर इन बातों को डिसकस करने की जरूरत है, इन बातों को प्रकाश में लाने की जरूरत है ।

एक माननीय सदस्य : आप बोलने दीजिए इनको बहुत जरूरी है । रोज आदमी मर रहे हैं ।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Please remember the time. That is all

श्री सुरेन्द्रजीत सिंह अहलुवालिया : मैडम, इसमें लिखा है—

"The wearning and carrying of kirpans shall be deemed to be included in the profession of the Sikh religion."

इन्होंने यह प्ली लेकर मेरे सामने कहा "कृपाण" । मेरा जवाब उनको था कि कृपाण तो एक होती है और दो लाने की क्या जरूरत है । मैं अगर कारवाइन की धमकी देता हूं तो एक लेकर आऊंगा दो लेकर नहीं आऊंगा क्योंकि हाथ मेरे एक ही हैं ? एक ही से चलाऊंगा...

कई माननीय सदस्य: किस पर चलाएंगे?

श्री सुरेन्द्रजीत सिंह अहलुवालिया : वह चलाने की उस वक्त जरूरत पड़ेगी जब राजा विश्वनाथ प्रताप सिंह की सरकार इस हाउस के अंदर शिव सेना को त्रिशूल लाने की परमिशन देगी, झारखंड को तीर धनुष लाने की परमिशन देगी, गोरखालैंड वालों को खुकरी लाने की परमिशन देगी, यह सदन चम्बल बन जायेगा और जब चम्बल बनेगा तो वाक-शक्ति का आदान प्रदान नहीं होगा, गोलियां चला करेंगी और उसकी तरफ कौन ले जा रहा है इस सरकार को । अपना स्टैंड क्यों नहीं क्लियर करती है सरकार । शर्म उस वक्त आती है जिस वक्त लोकसभा की रूल कमेटी अपनी रिपोर्ट, अपनी रिकमेंडेशन में लिखती है कि—

"A Member wh_0 has not already made and subscribed to an oath of affirmation in pursuance of Article 99 of the Constitution, may do so at the commencement of a sitting of the House or any other time of the Bitting of the House as the Sp«aker may direct on atiy day after giving previous notice in writing to the Secretary-General. "

यह प्राविजन, यह अमेंडमेंट रूल में सिर्फ सिमरनजीत सिंह मान को संतुष्ट करने के लिए लाया जा रहा है । मैं इसका पुरजोर से विरोध करता हूं । अधिकार सबके लिए बराबर हैं । अगर आप अधिकारों की बात करते हैं तो जो परम्परा

पार्लियामेंट की है उसको बचाकर रखिए। हमारे पूर्वजों ने जो पार्लियामेंट दी है उसकी जो परम्पराएं हैं वे हमारी धरोहर हैं, हम उनका अनिष्ट नहीं कर सकते, हम उन्हें तोड़ नहीं सकते ।

महोदया, बात यहीं खत्म हो जाती तो काफ़ी था, पर उन चारों आतंकवादियों ने साथ में मुझे और कहा कि यह तो आपको दिखाया कृपाण लेकिन फ़िर वे इतिहास पर चले आये और उन्होंने मुझे बात बतायी कि गुरु हर गोविंद सिंह छठवें गुरु थे सिख धर्म के, मैं यह बताने के लिए बताना चाहता हूं ताकि लोगों को पता चले । वे पहले गुरु थे सिख धर्म में जिन्होंने कृपाण पहनी थी और उन्होंने दो कृपाणें पहनी थीं, एक मीरी की और एक पीरी की । इसी का लाजिक वे सिख मासेज में जाकर देते हैं कि गुरु हर गोविंद सिंह ने मीरी पीरी की कृपाणें पहनी थीं इसीलिए हम दो कृपाणें लेकर जायेंगे एक छोटी और एक बड़ी । महोदया, इसके साथ-साथ मैंने उनको प्रश्न किया कि छेवें गुरु, गुरु हरगोविन्द साहब मेरे तो छेवें गुरु थे, पर वह गुरु गोबिंद सिंह जी के दादा जी थे और गुरु गोंविद सिंह जिन्होंने खालसा पंथ सजाया, जिन्होंने यह स्वरूप हमें दिया, उन्होंने जब कृपाण की बात की, तो एक ही कृपाण दी । क्यों ?

तो मैं छेवें का हुकुम मानूं या दसवें का कौन सी बात चलती है ? तो वह इस बात पर थोड़ा सहमत हुए कि वहां यह प्रश्नवाचक है ? जिन्होंने उन्हें पढ़ा कर, लिखा कर, समझाकर भेजा था, मैंने कहा कि आप जाकर उन्हें फिर पूछ लें कि यहां क्या गलती है ? कहीं आप कन्फ्यूज हैं । (समय की घंटी) कहीं मिसलीड हो रहे हैं। आप इस पर फिर से गौर करके इतिहास को देख कर उसके बाद आयें । वह तो धार्मिक तौर है ।

महोदया, पर सरकार इस मामले में क्यों शान्त है ? सरकार क्यों नहीं एक निर्देश देती, सरकार इस पर फैसला क्यों नहीं करती ? आज जो बात चल रही है, आपको पता है कि जनरल वैद्या के दो कातिल हरजिंदर सिंह जिंदा और सतनाम सिंह बाबा, यह दोनों जो जेलों में बंद हैं, उनको उम्र कैद हुई है और सिमरन जीत सिंह मान उनकी रिलीज डिमांड करता है और सरकार ने आज तक उसका कोई कंट्राडिक्शन नहीं दिया कि वह रिलीज नहीं किये जायेंगे और यह बात पंजाब में जोर पकड़ रही है । . . . (व्यवधान) आज जब यह कंस्टीट्यूशन बिल हम डिसकस कर रहे हैं, इसके पहले भी हमारे गृह मंत्री महोदय ने जगह-जगह, दूसरे-दूसरे प्लेटफार्म पर प्रधान मंत्री, राजा विश्वनाथ प्रताप सिंह ने भी वचन दिये लोगों को कि छह महीने के अंदर हम चुनाव करा देंगे ।

महोदया, सरकार का पंजाब पर एक्शन प्लान आज तक नहीं बना कि क्या करना चाहते हैं, क्या किया है उन्होंने और कैसे वह वहां चुनाव करायेंगे, उसकी कोई पद्धति, कोई सिस्टम--क्योंकि कुछ दिन पहले 14 मार्च को राजा विश्वनाथ प्रताप सिंह, चंडीगढ़ में बोल रहे थे । उन्होंने कहा कि मैं जनपक्ष चाहता हूं, पीपल्ज ओपिनियन क्रिएट करना चाहता हूं । उसके लिए मैं एडवाइजरी कमेटी बना रहा हूं और गांव-गांव से लोगों को लूंगा । दिल्ली वाले पंजाब का फैसला नहीं करेंगे, फाइलों पर फैसले नहीं होंगे, उनकी बात सुन कर फैसला किया जाएगा । पर आज करीब-करीब एक महीना हो गया है उस पीपल्ज ओपिनियन को लेने के लिए, जनपक्ष क्रिएट करने के लिए आपने क्या किया है, कृपया बताने की कृपा करें ?

आज जब हम इस अमेंडमेंट को लाते हैं, एक तरफ फ्लोर आफ दी हाऊस पर . . . (व्यवधान) जब हम इस कंस्टीट्यूशन को अमेंड करने की बात करते हैं और हम जब फ्लोर आफ दी हाऊस पर खड़े होकर बोलते हैं, तो एक एबनार्मल सिचुएशन में इसका अमेंडमेंट हुआ है, तो हम क्यों नहीं इसमें अपना एक्शन प्लान डिफाईन करते, हम क्यों नहीं इस अमेंडमेंट को मेन्डेटरी बनाते हैं कि हम इन छह महीनों के अंदर वहां डेमोक्रेसी प्रोसेस शुरू करके और शुरू करके डेमोक्रेटिकली इलेक्टेड गवर्नमेंट के हाथ में सौंपे क्योंकि मैं आपको मजबूर नहीं करना चाहता कि अनकंट्रोल्ड सिचुएशन में आप वहां इलेक्शन करवाइये, पर वहां के लोगों का विश्वास सरकार नाम की चीज से उठ गया है । वहां के

[श्री सुरेन्द्रजीत सिंह अहलूवालिया]

लोगों के विश्वास को रेस्टोर करने के लिए एक एक्शन प्लान बनाने की जरूरत है, लोगों को बताने की जरूरत है, लोगों का विश्वास अर्जन करने के लिए, क्योंकि आप कनजीनियल वर्ड यूज कर रहे हैं कि कनजीनियल एटमासफियर नहीं और कनजीनियल एटमासफियर तब तक नहीं हो सकता, जब तक वहां के लोग न चाहें, वहां के लोग कनविंस न हों, जब तक वहां के लोग यह समझ ना लें कि आप जो कह रहे हैं, कथनी और करनी में कोई फर्क नहीं होगा।

महोदया, मैं अपनी इन बातों के साथ-मैं समर्थन तो करता नहीं, पर मैंने अपनी कुछ अमेंडमेंटस दी है, उनका समर्थन करते हुए, मैं आपसे इजाजत चाहता हूं। धन्यवाद।

1-00 P. M.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Kumari Chandrika Premji Kenia. It is her maiden speech.

KUiMARI CHANDRIKA PREMJI KENIA: Madam Vice-Chairman., let me at the inception share my feelings and emotions when I stand here to make my maiden speech in the Rajya Sabha. It is indeed a great moment for me to open my innings in this august House as a sole representative of Shiv Sena, the party which makes no secret about its staunch support for Hinduism. Madam, I sincerely believe that to understand and to preserve and even to propagate and be proved of one's culture is not tantamount to being communal. No doubt it is a great moment for me but the feeling which I want to express on Punjab are essentially those of anguish, anguish at the inhuman, gruesome killings for the last seven years culminating in Batala death toll of 40 and more poor helpless innocent children and women at the hands of the terrorists. These acts have become a terrible blot on the democratic fibre of the nation, anguish at the demand for Khalistan which has shaken the very roots of our national integrity and unity. - My party feels that our first priority ought to be not only restoration of law and order but also restoration of the faith of the people in the machinery fo'r preservation of law and order. 1 feel that the security of the mam in "the street is as important as the security meant for VIPs. The National Front Government did approach this gigan-tic problem with an open mind instead of pursuing a confrontationist ap-proach adopted by the previous Gov ernment. It was indeed a very beht-ting gesture on the part of the hon. Prime Minister who immediately afte$_r$ taking over the reigns of National Front Government visited Amritsar and won the hearts of millions of people in Punjab and admiration of the nation as a whole. *The* all-party convention was another feather in the cap of the National Front Government. However, may I respectfully remind that the tempo and pace has not been/ • maintained. I am afraid that there is. a discernible drift and the Government has not been able to consolidate its initial gain. I would like to urge the Government to handle the situation firmly and initiate stern measures ■ against the terrorists. The message must effectively go from here that separatist tendencies will not be tole rated by the Government. "What is true of Punjab, I think, is equally true of Kashmir. Shiv Sena demands that the commando training caps being operated in Kashmir for many years he dismantled and blasted. Shiv Sena demands article 370 $_0$f the Constitution be deleted and the people of Kashmir be allowed to join the mainstream of national life. Shiv Sena also demands that the refugees who have ^ed Kash-mir because there is a threat of their liyes and properties be rehabilitated in Kashmir itself Madam, Shiv Sena vehemently opposes infiltrations and interference by Pakistan in Kashmir and -Punjab igniting the flames of violence and hatred with a view to destabilise the country, and) destroy our national unity and integrity Shiv Sena warns that it will not hesitate to teach Pakistan a lesson if It does

not give up its mala *fide* intentions with regard to Punjab ana Kashmir. I would like to pose a question to the Government and the hon. Home Minister; Why is the Government soft-pedalling on Kashmir issue? We have read that there was a secret pact entered into between Shri V. P. Singh and Maulana Bukhari. May I remind that the people of the country have the right to know the contents of the secret pact with Maulana Bukhari? Madam, at the cost of repetition, I would urge the Government to take stern action against the terrorists and caution Pakistan to keep its hands off Punjab and Kashmir,

I thank you, immensely for giving me this opportunity to deliver rny maiden speech.

THE VICE-CHAIRMAN (SHRI- | MATI JAYANTHI NATARAJAN): Shri K. L. Sharma. Not here. Shri G. Swaminathan... *(Interruptions)...* There are only two or three more speakers.... *(Interruptions)...* If the House wishes, thea we can have the voting. I have identified the Members who wish to speak.... *(Interruptions)...* I know what the Chairman announced, i request the Members to cooperate till the Members finish speaking.

SOME HON. MEMBERS: Voting. We want voting .... (*(Interruptions)...*

SHRI MUFTI MOHAMMAD SAYEED: What is the time for voting. Madam?

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): 1. 40 P. M.... *(Interruptions)...*

AN HON. MEMBER; Keep it at 1. 15 P. M.

SHRI N. K. P. SALVE; Things must have been bungled. I was told by the Chair categorically and clearly that the voting will be. over before 2 o'clock.... *(Interruptions)...* 1 want to submit that if you are going to fi* up the schedule again, kindly bear this in mind. We do not want repetition of the situation that arose elsewhere. Madam, I request that you should make it sure that we come t» voting as soon as possible.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I have identified Mr. Swaminathan. If he is willing to yield, it is O. K. and he need not speak.

श्री एन०के०पी० साल्वे : मुफ्ती साहब जवाब तो दे दें । आप जवाब तो दे दीजिए । आप जवाब नहीं देना चाहते क्या ? कुछ तो कहिए ।

श्री राम अवधेश सिंह : हर पार्टी को दो-तीन मिनिट का टाइम दे दीजिए । तीन मिनिट हम लोगों को भी दे दीजिए ।

श्री मुफ्ती मोहम्मद सईद : यहां इस हाउस के मेंम्बरान ने...

(MR. CHAIRMAN in the Chair)

SARDAR JAGJIT SINGH AURORA (Punjab); Sir,..

MR. CHAIRMAN; I know the Home Minister has been called, but as a special case I call Mr. Aurora who is from Punjab and he has promised to stick to his time. He will finish iti. in five minutes.

SHRI G, SWAMINATHAN; Sir, it is not fair.

MR. CHAIRMAN; What is not fair?

SHRI G. SWAMINATHAN; Sir, I was called to speak and I was on my legs. But some Members wanted the voting then and I was asked to yield and I yielded. But now somebody is being called to speak,

MR. CHAIRMAN; I did not know that you were cailled. You complete now and then Mr. Aurora will speak and then the voting will take place.

SHRI G. SWAMINATHAN; Sir, I am in some sort of a disadvantageous position. I had been identified and I was asked to speak. When I wag on 'my legs, some Members wanted the voting to take place and I was asked to sit down.

I would like to make only two or three points. The. Government has

[Shri G. Swaminathan]

come forward to say that it will hold the ielections there within a period of six months. But I do not know how they are going to conduct the elections end I do not know what their programme is now to hold the elections within this period. There is no concrete plan which has been given. As has been pointed out by Mr. Ahluwalia, whatever argument was given before is being given now also and I do not think that though there has been a change of Government, there has been any change in the argument. But we are not certain whether the elections will be held after six months and we want a clear assurance, a certain assurance, that the elections will be held after six months and we would like to be informed as to what exactly they are going to do in this matter.

Sir. the terrorist activities are no* ohly increasing in Punjab and Kashmir, but they are also spreading in other parts of India. The terrorist activities are going on and are enormously increasing as per the Home Ministry's Report. The point that I wish to make is that the main reason ' why the terrorist activities have increased, why there is a feeling among the public that this Government will pot be able to control the situation eithefr in Punjab or in Kashmir, is tfe»t the Government is lackadaisical in its attempt and is soft-pedalling the whale issue and we have been saying this and the other Opposition parties also have been saying this. Even the former Prime Minister has said that this Government has no sure policies' and is soft towards the terrorists in Kashmir and Punjab. It is greatly disputed. But I want to bring to your notice one thing and it is this that this Government is a peculiar Government in the sense that they are in a minority though they say that they are being, critically supported from outside by the BJP and the Left Parties. The BJP held its conference recently in Calcutta and two important statements have been, issued by the BJP. One is by the honourable Member of the Lok Sabha, Shri L. K. Advani, and the other by an honourable Member of this House, Shri Vajpayee. In both of these statements they have said that the BJP today is sounding a note of caution that the politics of consensus has inherent limitations. This is what they say while analysing the reasons why we ate not able to control the situation in Punjab and Kashmir. Shri Advani hag said that the politics of consensus has its limitations and this approach should not be allowed to become an *aMbi tm* inaction. This is not what the Congress (|) dr the AIADMK says. But this is what a major party like the[1] BJP. which is supporting this Government, on whose support the present Government is standing, is saying. It says that it is becoming an *alibi* for inaction. This is there in the statements that they have issued.

SHRI SAT PAUL MITTAL. (Nominated): Are yon objecting to those Members speaking the truth?

SHRI G. SWAMINATHAN; I am not objecting. But this is what the people whq are in power are objecting to. I am not objecting to it. Again, it has been stated by the honourable Member, Shri Vajpayee, as to why there has been an increase in violence.

ITHE VICE CHAIRMAN (dr. G. VIJAYA MOHAN BE|M>Y) in the ehair]

It has been stated by him in the statement that the soft policies of tha present Government, lack of a clear-cut policy and understanding of ground realities in Punjab, have been the reasons for the escalation of violence in the country. This is the statement that has been reported in the press, The wonderful thing is that this is a Government which is being supported by two patties from outside. I feel, s an ordinary citizen from outside and as a Member of Parliament, that when a Government is being supported by two major parties, one is BJP and the othefc is the CPM and other parties, and when both the

parties are criticising Mot only in this House, not only outside but also in the other House, it is very confusing. This Government is being criticised by the CPM in this House and also in the othet House by the same party which is supporting. Now people do not understand, since they are criticising the Government and still saying that they are supporting the Government, OR whose support the Goveinment is standing. *(Interruptions)* That is the very reason why the people are very much confused ablaut this Government •nd its attitude. They feel that this Government itself is a government o* inaction and the supporting parties are attacking the Government on all its major policies, BJP is attacking the Government on Kashmir BJP is attacking the Government on Punjab. BJP is attacking the Government on, all its economic issues, ineiudinfj the Budget. When they are attacking the Government outside, then ' how do they support this Government? With this kind of support and with this kind of minority Government, people have lost confidence that they will be able to control the escalation in Punjab. This Government is not a firm Govern^ ment. It is a weak Government. 1 charge that this is a weak Government. People feel that this Government does not have the support and they will not be able to control the situation. Otherwise, at least you do one thing. You get your BJP and the Marxist Patties inside the Govern, ment. At least, then you will have the cohesive authority *at* ft Government. Now, Sir, this party is being dictated from outside. This is a party which has got no authority. Now Mr. Advani says that he had asked this Goveinment to appoint Mr. Jagmohan M Governor. Had he known: that the Marxist parties have their own reservations. I would hot have recommend. Mr- Jagmohaa to be the Governor. It is the Bhartiya Janata Party which is dictating terms from outside. But it is not taking any responsibility for this thing. If you want to have credibility in this country, they should take both these patties in. Or you have a national Government. It has been said by Vajpayeeji. You have a national Government with Rajiv Gandhi of the majority party as the Prime Minister. In that case, most probably, you will have a strong Government. You are chasing Bofors. You are chasing othe'r things and you have lost the confidence.

THE VICE-CHAIRMAN (DR. G. VIJAYA MOHAN REDDY); Vaj payeeji has spoken on the same sub ject many times. Please conclude now, I;

SHRI G. SWAMINATHAN; And you will not be able tp discharge your duties in the interest of Punjab. Thank you.

[MR, CHAIRMAN in the Chair]

SARDAR JAGJIT SINGH AURORA; Mr. Chairman, SiV, I have repeatedly said earlier and I would like to say it again that by passing an Amend. ment to extend the President's rule in Punjab you are making a grave mistake and you are doing injustice to the State. You are further eroding the faith of the people of Punjab which had been reposed in you when this Government came into power The National Front Government and its allies had committed themselves to start the democratic institutions through value-based politics. This step is in negation of that commitment. The postponement of elections cannot be justified on the plea of lack of congenial atmosphere in Punjab. Was the atmosphere in Bihar congenial in February when elections took place? Was the atmosphere in Namibia congenial when elections took place there? We had our own representative who was sent to Namibia. In fact, if the experience of President's rule du-Ving the last six years is any guide, then everyone should realise that the accelerated violence in Punjab today is because of the President's rule and that the President's rule cannot create a congenial atmosphere. I am

[Sardar Jagjit Singh Aurora]

not wrong in saying that a strong feeling has developed that the minority opinion of the political parties that cannot win election; in Punjab have succeeded with the help of the majority opinion outside Punjab to have their way in postponing the election in Punjab. This can only cause frustration and strained relations. The minority opinion is held responsible for denying the onset of democratic process. The existing situation in Batala after the recent bomb explosion and the violence that (followed it is a definite pointer to this fact.

The President' Rule in Punjab during 1983—85 increased violence though it was intended to check it. The Operation Blue Star the assassination of Mrs. Indira Gandhi and the November 1984 killings in Delhi and elsewhere also finished the Congress as a force among the Sikhs. The second phase, that is the present phase since 1987, has increased militancy and separatism. Lately more sophisticated weapons, bombs, rockets and the like have appeared on the scene. Meanwhile the SGPC and moderate Akali leadership and other political parties have almost become irrelevant in Punjab. On the other side, the draconian laws and the repressive police raj. Specially during the period of the last Government in Delhi, have wrecked untold repression on the common man. The judiciary and the civil administration had ceased to function. Recently, steps have been taken to get the civil administration functioning in Punjab. But the latest effort to take stronger measures against the terrorists will again bring back oppression at the expense of the more acceptable and humane civil administration. The President's Rule can only cause greater alienation and strengthen the cause of anti-national elements. Of course, it suits our friendly neighbour—friendly with a question mark-and gives an opportunity to continue with its proxy hostilities without declaring war. Needless to say that a disturbed Punjab with an extremely unsatisfactory situation in Jammu and Kashmir does make our Western front more vulnerable. In this connection I would like to quote the following:

"Considered one of the most decisive moments in world history, in American Civil War, President Lincoln faced a situation where the heavy casualties from the battle-field shocked and horrified the people on the home-front. Some people suggested postponement or suspending elections during the crisis, but Abraham Lincoln pointed out, 'we cannot have free Government without elections. And S the rebellion could force us to forego a postponement of national election it might fairly claim to have already conquered and ruined

110

SARDAR JAGJIT SINGH AURORA:

श्री सभापति : ज़रा अपने वायदे का ख्याल रखिए, मैंने आपकी तरफ़ से वादा किया है ।

SARDAR JAGJIT SINGH AURORA: You want me to finish now?

श्री सभापति : एक मिनट आपने कहा था, मैंने पांच मिनट दे दिए हैं ।

May I just say the last sentence on this, Sir? And that is ui spite of my great goodwill for the National Front Government and in full realisation that the Augean stable left by the last Government cannot be cleared in a day. I realise that this mass which has been left by the last Government requires herculean effort. *(Interruptions)*. Let me finish please. But I still cannot accept that the only way is to extend the President's rule. I, therefore, vote against the Sixty-fifth Amendment "Bill".

MR. CHAIRMAN; Yes, Mr, Home Minister. *(Interruptims)*. *n*

श्री राम अवधेश सिंह : श्रीमन् मेरा नाम है, तीन मिनट से चार नहीं होंगे आप घड़ी देख लीजिए . . .

MR. CHAIRMAN: I have already called the Home Minister. All the names were there but it was decided that the voting will be at 1 o'clock and it was postponed to 1.30 p.m.

श्री राम अवधेश सिंह : मेरा लिस्ट में नाम है । पहले बोलने वाले ज्यादा समय ले लेते हैं, और बाद वालों को समय नहीं मिलता । . . . **(व्यवधान)**

श्री सभापति : आप बैठ जाइए ।

श्री मुफ्ती मोहम्मद सईद : चेयरमैन साहब, यह जो कांस्टीट्यूशन अमेंडमेंट बिल लाया जा रहा है, 6 महीने के लिए पंजाब में राष्ट्रपति का राज लागू किया जा रहा है, वह इस बात की तरफ कदम है कि वहां पर हालात नार्मल हों ताकि वहां चुनाव हो सकें ।

यहां पर जितने भी मेंबर साहबान बोले, सब का ऐंफ़िसिस यही था कि यह 6 महीने का ऐक्सटेंशन मिलकर मौजूदा सरकार चाह रही है कि पंजाब में चुनाव हो जाएं और 6 महीने के बाद फ़िर 6 महीने के लिए हम साहबान के पास न आएं । मैं यकीन दिलाना चाहता हूं कि कुछ सदस्यों ने यहां पर इस बात का इजहार किया कि नेशनल फ्रंट की सरकार ने पंजाब की समस्या का समाधान करने के लिए कुछ बुनियादी कदम उठाए और पंजाब में आम लोगों में एक विश्वास और ऐतमाद पैदा होना शुरू हुआ और हमारी पालिसी यही थी कि पंजाब के लोगों में ऐसा ऐहसास है कि जब सारे देश में चुनाव किया जाता है तो यह क्या बात है कि पंजाब की स्टेट को, पंजाब के लोगों पर विश्वास नहीं । जब ऐसेंबली चुनाव और स्टेट्स में हुए तो वहां से आवाज आई कि पंजाब में क्यों नहीं किया जा रहा है। लेकिन साथ ही साथ वहां कुछ ऐसी घटनाएं हुईं, कुछ वाकयात हुए जिनसे लोगों में एक सेंस आफ़ इनसैक्युरिटी पैदा हुई । वह कहते हैं कि आतंकवादी माहौल खराब करते हैं । तो हमारी तरफ़ से जो यह 10 मई तक का वक्त था, प्राइम मिनिस्टर ने भी इस बात का ऐलान किया कि हमारी ख्वाहिश है कि पंजाब में 6 महीने के अंदर चुनाव हो जाएं । लेकिन तजुर्बा यह है कि पंजाब के लोगों का विश्वास हासिल किए बगैर यह नहीं हो सकता । पंजाब के हालात ऐसे हैं । लेकिन यह नहीं होना चाहिये कि आतंकवादी कोई शेड्यूल बनायें, वे चाहे ऐसे हालात पैदा करें, फ़िर हम छः महीने के बाद कहें उनकी पोलिसी यही है। लेकिन जैसे कुछ हाथियों ने कह दिया पंजाब में फ़ोर्सेज हैं, नेशनल फ़ोर्सेज हैं, तमाम पार्टियों को मिलकर ऐसा माहौल बनाने की जरुरत है। यह जो मान के बारे में बताया जाता है कि उनकी पार्टी को उसके दल को 31 पर्सेंट के करीब वोट मिले, उसके बाद कांग्रेस को मिले, उसके बाद दूसरी पार्टियों को मिले हैं, ऐसी बात नहीं है । वहां तमाम पार्टियों के साथ बात करके चुनाव का एक एक्शन प्लान, मैं नहीं समझता हूं कि एक्शन प्लान से क्या मकसद है मेरे साथियन का । एक एक्शन प्लान जो पुरानी सरकार ने शुरु किया आतंकवादियों की हरकत को रोकने के लिये उसका बहुत बार हमने यहां जिकर किया । दूसरा वह पोलेटिकली क्या एक्शन प्लान है, पोलिटिकली लोगों में माहोल बनाने की जरुरत है । जैसे मैं बटाला के मामले में यह कहूं कि बहुत सारी कोशिश की गयी, सबसे बड़ी कोशिश यह हो रही है इस वक्त हिन्दू और सिख में जो भाईचारे की भावना है उसको नफ़रत के माहौल में पैदा किया जा रहा है, तो वहां पोलिटिकली एक्टीविटीज हर पार्टी की शुरु होनी चाहिए । 13 अप्रैल को जलियां वाला बाग में तमाम पार्टीज की तरफ़ से एक बहुत बड़ा फ़ंक्शन हो रहा है जिसमें प्राइममिनिस्टर और दूसरे अपोजिशन के नेता उसमें सिरकत करेंगे । लोगों के पास जाये बगैर कोई रास्ता नहीं । मैं आॅनोरेबिल मेम्बरान को इस बात का यकीन दिलाता हूं कि हमारी ख्वाहिश है कि अगले आने वाले छः महीने में चुनाव हो जायें और हम कोशिश करेंगे । . . . **(व्यवधान)** हम यह कहते हैं कि हमारी यह ख्वाहिश है, हमारा डिटरमिनेशन है, हमारा इरादा है और यह वायदा है कि

[श्री मुफ्ती मोहम्मद सईद]

अगले 6 महीने में चुनाव हो जायें और हम वहां के पोलिटिकल पार्टीज के साथ मिल करके उनसे यह गुजारिश करेंगे, उनसे यह रिक्वेस्ट करेंगे कि वे कोआपरेट करके ऐसा माहौल बनाने में हमारी मदद करें... (व्यवधान) इसलिये हम यकीन दिलाते हैं कि हम इलेक्शन का शैड्यूल यह इलेक्शन किस्म का शैड्यूल नहीं बल्कि सभी पार्टीज के साथ मिलकर हम एक प्रोग्राम बनायेंगे, शैड्यूल बनायेंगे उस वक्त के अन्दर-अन्दर हम पंजाब में चुनाव करायेंगे. हमें इस बात का यकीन है।

MR. CHAIRMAN; I shall now put the Motion of Shri Ahluwalia for reference of the Bill to a Select Committee of the House to vote. The question if:

"That the Bill further to amend the Constitution of India, be referred to a Select Cornmittee of the Rajya Sabha consisting of "the following Members;

1. Shri Ram Jethmalani
2. Sardar Jagjit Singh Aurora
3. Shri Subramanian Swamy
4. Shrimati Amrita Pritam
5. Shri Ram Awadhesh Singh

with instructions to report by the end of the current Session of the Rajya[1] Sabha. "

The motion was negatived.

MR. CHAIRMAN: I shall now put the Motion for the consideration of the Bill to vote. The question is:

"That the Bill further to amend the Constitution of lndia, as passed by the Lok Sabha, be taken into consideration. "

The House divided.

MR. CHAIRMAN:

Ayes... 207
Noes... l

Agarwal^ Shri Lakkhiram
Agarwal, Shri Ramdas
Ahluwalia, Shri & 3.

Alia Kumari

Amin,. Shri Mohammed
Amla, Shri Tirath Ram
Amrita Pritam, Shrimati
Antony, Shri A. K. Ashwani
Kumar, Shri *Baby, Shri M.
A. Bagrodia, Shri Santosh
Balanandan, Shri E.
Balaram, Shri N. E.; '
Balu, Shri T. R.
Barongpa, Shri Sushil
Basumatary, Shri Amritlal Basu Ray,
Shri Sunil Bekal Utsahi, Shri Beniwal,
Shrimati Vidya Bhandare, Shri
Murlidhar Chandrakant
Bhardwaj, Shri Hansraj Bhatia, Shri
Madan Bhatt Shri Jitendrabhai
Labhshanker Bhattacharjee, Prof.
Sourendra Birla, Shri Krishna Kunar
Biswas, Shri Debabrata
Buragohain, Shri Briadreswar
Chakravarty, Shrimati Bijoya
Chatterjee, Prof. (Mrs.) Aslma
Chaturvedi, Shri Bhuvnesh
Chaudhuri, Shri Tridib
Chaudhary, Harmohan Singh
Chavan, Shri S. B.
Chowdhary, Ram Sewak
Chowdhry, Hari Singh
Chowdhury, Shrimati Renuka
Das, Sri Basant Kumar
Das, Shrimati Mira
Das Gupta, Shri Gurudas
Dave, Shri Anantray Devshanker
Deepak, Shri Krishan Kumar.
Desai, Shri Jagesh
Dhawan, Shri Rajendra Ku>nar
Faguni Rami, Dr.
Fernandes, Shri John F.
Fotedar, Shri Makhan Lal,

Gaj Singii(Shri Gandhi, Shri Raj Mohan Ganesan, Shri R. *alias* Misa R.

Genesan Gaususab, Shri Sanadi Imamsab Gautam, Shri Anand Prakash Gautam, Shri Sangh Priya Ghosh, Shri Dipen Ghufran Azam, Shri Gopalan, Shri R. T. Gopalsamy; Shri V.

Goswami, Shri Dinesh Goswami, Shri Ramnarayan Gurupadaswamy, Shri M. S. Hanumanthappa, Shri H. Hariprasad, Shri B. K. Hashmi, Shri Shamim Hasim, Shri M. M. Jacob, Shri M. M. Jadhav, Shri Vithalrao Madhavrao Jain, Dr. Jinendra Kumar Jaiswal, Shri Anant Ram Javali, Shri J. P. Jogi, Shri Ajit P. K. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalmadi, Shri Suresh Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kenia, Kumari Chandrika Preraji Kesri, Shri Sitaram Khan, Dr. Abrar Ahmed Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kiruttinan, Shri Pasumpon Tha. Kore, Shri Prabhakar B. Krishnan, Shri G. Y, Kunjachen, Shri P. K. Kuthiravattom, Shri Thomas Lather, Shri Mohinder[1] Singh Ledger, Shri David Lotha, Shri Khyomo Madhavan, Shri S. Mahajan, Shri Pratnod, Mahendra Prasad, Shri

Maheswarappa, Shri K. G.

Maheshwari, Shrimati Sarala

Malaviya, Shri Radhakishan

Malaviya, Shri Satya Prakash Maran, Shri Murasoli Masodkar, Shri Bhaskar Annaji Mathur, Shri Jagdish; Prasad Md. Salim, Shri Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Menon, Prof. M. G. K. Mishra, Shri Chaturanan Mishra, Shri Shiv Pratap Mittal, Shri Sat Paul Mohammad Afzal, Shri Mohanty, Shri Sarada Mohapatra, Shri Basudeb Morarka, Shri Kamal Mukherjee, Shri Samar Naik, Shri G. Swamy Naik, Shri R. S. Nallasivan, Shri A. Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi Obaidulla, Shri Pachouri, Shri Suresh Padmanabham, Shri Mentay Pande, Shri Bishambhar Nath Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Panwar, Shri B. L. Parmar, shri Rajubhai A. Paswan, Shri Rameshwar Patel, Shri Chhotubhai Patel, Shri Vithalbhai M. Patil, Shrimati Suryakanta

Jayawantrao Patil, Shri Vishwasrao Ramrao Poddar, Dr. R. K... Pragada, Shri Kotaiah

Puglia, Shri Naresh C.

Rafique Alam, Shrj

Rahman, Shri Mohd. Khaleelur

Rai, Shri Ratna Bahadur
Raja Ramanna, Dr.
Raju, Shri J. S.
Ramachandran, Shri S. K. T.
Ramamurthy, Shri Thindivanam K
Rao, Shri Gopala Rao
Rao, Shri Moturu Hanumantha
Ratan Kumari Shrimati
Rathwa, Shri Ramsinh
Ravi Shankar, Pt.
Razi, Shri Syed Sibtey
Reddy, Dr. G. Vijaya Mohan
Reddy, Dr. Narreddy Thulasi
Reddy, Shri S. Jaipal
Reddy, Shri T. Chandrasekhar
Sahay, Shri Dayanand
Sahu, Shri Rajni Ranjan
Sahu, Shri Santosh Kumar
Saikia, Dr. Nagen
Salaria, Shri Shabbir Ahmad
Salve, Shri N. K. P.
Samantaray, Shri Pravat Kumar
Saqhy, Shri T. A. Mohammed
Sarang, Shri Kailash Narain
Satya Bahin, Shrimati
Sen, Shri Ashis
Sen, Shri Sukomal
Shah, Shri Viren J.
Sharma, Shri. Cbandan
Sharma, Shri Krishan Lai •
Sharma, Shrj Satish Kumar.. -,.
Shiv Prasad, Shri
Shiv Shanker, Shri P.
Siddiqui, Shri Abdul Samad
Sikander Bakht, Shri
Singh, Shri Digvijay Singh
Singh, Shrimati Pratibha
Singh, Shri Ram Awadhesh
Singh, Dr. Rudra Pratap
Singh, Shri Shankar Dayal
Singh, Shri Surender
Singh, Shri Vishvjit P.
Sinha, shri Yashwant
Sivaji, Dr. Yelamanchili
Solanki, Shri Gopalsinh. G.
Solanki, Shri Madhavsinh
Som Pai, Shri
Sreedharan, Shri Arangil
Swaminathan, Shri G.
Swaraj, Shrimati Sushma
Talari Manohar, Shri
Tariang, Shri Jerlie E.
Thakur, Prof. Chandresh P.
Thakur Shri Rameshwar
Thakur, Shri Surendra Singh
Tharadevi, Shrimati D. K.
Tiria, Kumari Sushila
Topden, Shri Karma
Trivedi, Shri Dineshbhai
Tyagi, Shri Shanti
Upendra, Shri Parvathaneni
Vajpayee, Shri Atal Bihari
Veerappan, Shri K. K.
Venkatraman. Shri Tindivanam G.
Verma, Shri Ashok Nath'
Verma, Shri Kapil
Verma, Shrimati Veena
Verma, Shri Virendra
Viduthalai Virumbi, Shri S.
Vincent, Shri M.
Yadav, Shri Balram' Singh
Yadav, Shri Ish Dutt "
Yadav, Shri Ram Naresh
Yadav, Shri Ranjan Prasad

NOES

Aurora, Sardar Jagjit Singh

The motion was carried by a majority of the total membership of the He/use and by a majority of not less than twe^thirds of the Members present and voting.

MR, CHAIRMAN; We shall now take up clause by clause, consideration of the Bill. There are three amendments on c'laiise 2. *Clause* 2 *(Amendment cf article* 356)

SHRI S. S. AHLUWALIA: I move:

That at page 1, *after* line 12, the following proviso be *inserted,* namely:

"Provided further that the process of elections to the Assembly shall be so commenced that the new Assembly is formed and popular Government in Punjab installed before the expiry of the said period of three years and six months".

The question *was* proposed

श्री सुरेन्द्रजीत सिंह अहलुवालिया : महोदय, नेशनल फ्रंट गवर्नमेंट अपने सवा सौ दिन के बीच में सिल्वर जुबली, गोल्डन जुबली, प्लाटीनम जुबली और डायमंड जुबली मना कर न्युक्लियर जुबली की तरफ़ जा रही है। अब इस न्युक्लियर जुबली में हमारा जो एक्सपीरियेंस हुआ है कि पंजाब और कश्मीर में ला एंड आर्डर का प्रोब्लम बढ़ता चला जा रहा है और लोग किडनेप कर कर के मारे जा रहे हैं, उनकी लाशों का पता भी नहीं लग रहा है। तो मेरा यह फ़र्ज बनता था कि मैं सरकार से अनुरोध करूं कि कांस्टीट्यूशन अमेंडमेंट बिल में कम से कम यह इलेक्शन मेनडेटरी बनाएं क्योंकि इनकी कथनी और करनी में बड़ा फ़र्क है। राजा विश्वनाथ प्रताप सिंह जो कहते हैं वह करते नहीं हैं और जो करते हैं वह कहते कभी नहीं हैं। उन्होंने कहा कि मैं कांग्रेस का झण्डा कभी नहीं छोड़ूंगा, छोड़ कर चले गये। उन्होंने कहा मैं प्रधानमन्त्री नहीं बनूंगा, बने (**व्यवधान**) इसीलिए पंजाब के लोग यह समझते हैं कि जो कुछ यह कह रहे हैं, यह करेंगे नहीं। (**व्यवधान**) अभी नये नये आए हैं, एक महीना भर लगेगा सीखने में। मेरा इस अमेंडमेंट को मूव करने का मकसद यह था कि होम मिनिस्टर और प्रधानमन्त्री यह बात केटेगरीकली पूरे देश को बताएं कि वह पंजाब में जनतान्त्रिक सिस्टम को रिस्टोर करेंगे (**व्यवधान**)

Mr. Upendra, you will get your chance. Why are you in a hurry?

सभापति जी, जिस तरह से यह अभी हड़बड़ाए हुए हैं उसी तरह फ़िर इस सदन में आएंगे और कहेंगे 6 महीने के लिए और चिरोरियां करें। मैं आपके माध्यम से सरकार से फिर गुजारिश करता हूं कि जो कहा है वह पूरा करें। उसके लिए जो भी एक्शन प्लान जैसे कि गृह मन्त्री महोदय ने कहा, मुझे एक्शन प्लान का समझ नहीं आया, एक्शन प्लान का सब से पहला कदम उठाइये कि पंजाब की जनता चाहे हिन्दू हों, सिख हो, क्रिश्चियन हों, मुसलमान हो, उनके दिल और दिमाग में यह भावना और विश्वास जागे कि सरकार जो कह रही है, वह करेगी। यह पहले जगाइये उसके बाद वहां इलेक्शन करने का बंदोबस्त करें जैसा कि चतुरानन मिश्रा जी ने कहा कि आप मोबाइल पोलिंग बूथ लाइये अगर आपको वहां पर डर है और मैं जानता हूं सभापति महोदय कि वहां पर रिगिंग का डर नहीं है, डर सरकार को है कि सरकार की पार्टी के लिए वहां पर कन्जेनियर एटमोस्फ़ियर नहीं है। मैं आपके माध्यम से सरकार से गुजारिश करता हूं कि अभी अभी जो उन्होंने आश्वासन दिया है उसका पूरी तरह से पालन करें और यह विश्वास रखते हुए मैं अपनी अमेंडमेंट को विदड्रा करता हूं।

श्री सन्तोष बागड़ोदिया (राजस्थान) **:** मेरा भी अमेंडमेंट है। एक मिनट मुझे भी मौका दीजिए। मैंने इंडिपेंडेंटली अमेंडमेंट दिया है। खाली एक मिनट से ज्यादा नहीं लूंगा।

मैं केवल यह बोलना चाहता हूं कि सरकार को शर्म तो है नहीं। सारे हिंदुस्तान में कम्यूनल फ़ाइट्स बढ़ रहे हैं, सब तरफ कम्यूनल फाइट्स हो रहे हैं चाहे आप गुजरात में जाइये, चाहे आसाम में जाइये, चाहे आप बिहार में जाइये या काश्मीर में जाइये। मेरा कहना यह है कि सरकार न जाये, न जाये कम से कम शर्म करके हमारे जो मंत्री महोदय हैं वे तो बोलें। एक रेल का एक्सीडेंट हुआ था, मंत्री चले गये और यहां इतने लोग मर रहे हैं, आज आसाम में एक इंडीस्ट्रियलिस्ट की मौत हो गयी, कल काश्मीर में हो गयी इसलिए मैं अनुरोध करता हूं कि ये चले जायें।

[श्री सन्तोश बागडोदिया]

The amendment (No. 1) was, by leave, withdrawn

MR. CHAIRMAN: Shri Subramanian Swamy... Not here. Prof. Chandresh P. Thakur,

PROF. CHANDRESH P. THAKUR (Bihar): Sir, I move:

"That at page 1, *after Line* 12, the following proviso be *inserted,* namely: —

'Provided further that the electoral process shall be so earnestly and fairly started and completed that a popularly and freely elect-ted Government is formed before the end of the extended period of President's Rule in the State'. '

The question was proposed.

PROF. CHANDRESH P. THAKUR: Sir, I seek your protection of my right to speak. This is a separate amendment and not a part of Mr. \hluwalia's amendment.

Mr. Chairman, we are all concerned about Punjab but, more than that, we are concerned about stability of the democratic institutions and democratic processes in the country. We are here as products of the democratic process and democratic institutions. We love to be democrats and we would like to see India to be a viable democracy. But, Sir, over the years we have found that several sources of attack have been mounted *on* democratic processes, and Punjab is a classic case. It seems that the capacity of the Government to govern is impaired today and, in my amendment I have suggested that rather than simply saying that you promise to have election after six months, there should be definite evidence of earnestness and fairness of such steps which will set the nrocess of calling the election and"setting up an elected Government in Punjab.

Particularly, Sir, evidences have been gathered (from all over the country and in some States, more particularly, that there are many ways to impair the democratic processes. Electoral rolls are rigged. I would like to get an assurance from the honourable Minister that in Punjab the electoral rolls will be fully complete, that no person, willingly interested and capable, finds his name missing on the electoral roll. Secondly, Mr. Chairman, the effectiveness of the civil administration is a precondition for a fair and free election.

MR. CHAIRMAN: Are you pressing your amendment or not? That's all.

PROF. CHANDRESH P. THAKUR: I am pressing my amendment. Let me make, my point, Sir.

MR. CHAIRMAN: But don't speak for long. You promised, and now you stick to your promise please.

PROF. CHANDRESH P. THAKUR: In order for the Government to fulfil its promise, it will have to ensure that the civil administration is in position and functioning effectively— as doubts have been raised with regard to the efficacy of the civil administration.

Thirdly, Sir, with regard to the social process, people are really confused people, are terrorized, and unless they are able to gather courage and interact politically for purposes of electioneering and subsequently to exercise their vote election will not be fair and complete

Mr. Chairman...

MR. CHAIRMAN: You have moved your amendment—that's all.

PROF. CHANDRESH P. THAKUR: I seek your protection, Sir. ... *(Interruptions)...*

Mr. Chairman, I am seeking the protection from the Chair againsl the person who is occupying it.

Sir, it is important that the civi and police administration should be manned by capable, impartial and fe arless people, but doubts have beer raised with regard to all these. Un less these pre-conditions are met, i

is very difficult to have democratic process.

Mr. Chairman, last point, doubts have been raised with regard to the capability of the Election Commission. We have found that the election has been costly and time-consuming with questionable result Is there a guarantee that the Election Commission will be reconstituted and rejuvenated to give us a fair, relatively cheap and early election in Punjab?

The last point—I had said "last" earlier* but this is the test—Mr. Chairman,, you will agree/you are a great democrat and you are the custodian of the democratic institution......

MR. CHAIRMAN: I am nothing. You please finish. *(Interruptions)*

PROF. CHANDRESH P. THAKUR: Youi will agree that one of the cardinal principles of democracy is that no Government should run away from the forces of opposition to democracy. So, my submission to the hon. Government through you would be please se gather courage, go to the field and catch the forces of opposition to democracy by their horns. May be the chances are that you will come out successfully rathet than when you are trying to run away.

Thank you.

MR. CHAIRMAN; You have moved your amendment. Are you pressing it?

PROF. CHANDRESH P. THAKUR: I assume that the hon. Minister will consider these submissions, and in view of that I. vou]d like to withdraw my amendment.

The Amendment (No. 3) was *by, leave, withdrawn*

MR. CHAIRMAN; I shall now put clause E to vote. The question is:

"That clause 2 stand part of the Bill. "

The Uonsg divided. MR. CHAIRMAN Ayes.. 21) 7-Noes.. 1 AYES: 207

Agarwal, Shri Lakkhiram
Agarwal, Shri Ramdas
Ahluwalia, Shri S. S.
Alia, Kumai-j
Amin, Shri Mohammed
Amla, Shri Tirath Ram
Amrita Pritam, Shrimati
Antony, Shri A. K.
Ashwani kumdr, shri
Baby, Shri M. A.
Bagrodia, Shri Santosh
Balanandan, Shri E.
Balaram, Shri N. E.
Balu, Shri T. R,
Barongpa, Shri Sushil
Basumatary, Shri Amritlal
Basu Ray, Shri Sunil
Bekal Utsahi, Shri
Beniwal, Shrimati Vidya
Bhandare, Shri Murlidhar Chandrakant
Bhardwaj, Shri Hansraj
Bhatia, Shri Madan
Bhatt, Shri Jitendrabhai Labhshanker
Bhattacharjee, Pro. Sourendra
Birla, Shri Krishna Kumar
Biswas, Shri Debabrata
Buragohain, Shri Bhadreswar
Chakravary, Shrimati Bijoya
Chatterjee, Prof. (Mrs.) Asima
Chaturvedi, Shri Bhuvnesh
Chaudhuri, Shri Tridib
Chaudhary, Harmohan Singh
Chavan, Shri S. B.
Chowdhary, Ram Sewak
Chowdhry, Hari Singh
Chowdhury, Shrimati Renuka
Das, Shri Basant Kumar
Das, Shrimati Mira
Das Gupta, Shri Gurudas

Dave, Shri Anantray Devshanker Deepak, Shri Krishan Kumar

Desai, Shri Jagesh

Dhawan, Shri Rajendra Kumar

Faguni Ram, Dr.

Fernandes] Shri John F.

Fotedar, Shri Makhan Lai

Gaj Singh, Shri

Gandhi, Shri Rai Mohan

Ganesan, Shri R. *alias* Misa R Ganesan

Gaususab, Shri Sanadi Imamsab

Gautam, Shri Anand Prakash

Gautam, Shri Sangh Priya

Ghnsh, Shri Dipen

Ghufran Azam, Shri

Gopalan, Shri R. T.

Gopalsamy, Shri V.

Goswami, Shri Dinesh.

Goswami, Shri Ramnarayan

Gurupadaswamy, Shri M. S.

Hanumanthappa Shri H.

Hariprasad, Shri B. K

Hashmi, Shri Shamim

Hasim, Shri M. M.

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jain, Dr. Jinendra Kumar

Jaiswal, Shri Anant Ram

Javali, Shri J. P.

Jogi, Shri Ajit P- K. Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr. Bapu Kalmadi, Shri Suresh Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kenia, Kumari Chandrika Premji Kesri, Shri Sitaram Khan, Dr. Abrar Ahmed Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kiruttinan, Shri Pasumpon Tha. Kore, Shri Prabhakar B. Krishnan, Shri G. Y. Kunjachen, Shri P. K. Kuthiravattom, Shri Thomas

Lather, Shri Mohinder Singh Ledger, Shri David Lotha, Shri Khyomo Madhavan, Shri S. Mahajan, Shri Pratnod Mahendra Prasad, Shri Maheswarappa, Shri K. G. Maheshwari, Shrimati Sarala Malaviya, Shri Radhakishan Malaviya, Shri Satya Prakash Maran, Shri Murasoli Masodkar, Shri Bhaskar Annaji Mathur, Shri Jagdish Prasad Md. Salim, Shri Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Menon Prof. M. G. K. Mishra, Shri Chaturanan Mishra, Shri Shiv Pratap Mittal, Shri Sat Paul Mohammad Afzal, Shri Mohanty, Shri Sarada Mohapatra, Shri Basudeb Morarka, Shri Kamal Mukherjee, Shri Samar Naik, Shri G. Swamy Naik, Shri R. S. Nallasivan, Shri A. Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi Obaidulla, Shri Pachouri, Shri Suresh Padmanabham, Shri Mentay Pande, Shri Bishambhar Nath Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Panwar, Shri B. L. Parmar, Shri RajuWfaf A*T Paswan, Shri Kameshwar Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.

Patil, Shrimati Suryakanta Jayawant-rao

Patil, Shri Vishwasrao Ramrao

Poddar, Dr. R. K.
Pragada, Shri Kotaiah
Puglia, Shri Naresh C.
Rafique Alam, Shri
Rahman, Shri Mohd. Khaleelur
Rai, Shri Ratna Bahadur
Raja Ramanna, Dr.
Raju, ' Shri J. S.
Ramachandran, Shri S. K. T.
Ramamurthy, Shri Thindivanam K.
Rao, Shri Gopala Rao
Rao, Shri Moturu Hanumantha
Ratan Kumari, Shrimati
Rathwa, Shri Ramsinh
Ravi Shankar, Pt.
Razi, Shri Syed Sibtey
Reddy, Dr. G. Vijaya Mohan
Reddy, Dr. Narreddy Thulasi
Reddy, Shri S. Jaipal
Reddy, Shri T. Chandrasekhar

Sahay, Shri Dayanand Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar

Saikia, Dr. Nagen Salaria, Shri Shabbir Ahmad Salve, Shri N K P. Samantaray, Shri Pravat Kumar Saqhy, Shri T. A. Mohammed Sarang, Shri Kailash Narain Satya Bahin, Shrimati Sen, Shri Ashis Sen, Shri Sukomal Shah, Shri Viren J. Sharma, Shri Chandan Sharma, Shri Krishan Lai Sharma, Shri Satish Kumar Shiv Prasad, Shri Shiv Shanker, Shri P. Siddiqui, Shri Abdul Samad Sikander Bakht, Shri Singh, Shri Digvijay Singh Singh, Shrimati Pratibha Singh, Shri Ram Awadhesh i Singh, Dr. Rudra Pratap

, Singh, Shri Shankar Dayal Singh, Shri Surender Singh, Shri Vishvjit P. Sinha, Shri Yashwant Sivaji, Dr. Yelamanchili Solanki, Shri Gopalsinh. G. Solanki, Shri Madhavsinh Som pal Pai, Shri Sreedharan, Shri Arangil Swaminathan Shri G Swaraj, Shrimati Sushma Talari Manohar Shri Tariang, Shri Jerlie E. Thakur, Prof. Chandresh P. Thakur, Shri Rameshwar

Thakur Shri Surendra Singh Tharadevi, Shrimati D. K. Tiria, Kumari Sushila Topden, Shri Karma Trivedi, Shri Dineshbhai Tyagi, Shri Shanti Upendra, Shri Parvathaneni Vajpayee, Shri Atal Bihari Veerappan, Shri K. K. Venkatraman, Shri Tindivana$_m$ G. Verma, Shri Ashok Nath Verma, Shri Kapil ; Verma Shrimati Veena Verma, Shri Virendra Viduthalai Virumbi, Shri S. Vincent, Shri M. Yadav, Shri Balram Singh Yadav, Shri Ish Dutt Yadav, Shri Ram Naresh Yadav, Shri Ranjan Prasad

NOTES—1

Aurora, Sardar Jagjit Singh

The motion was carried by *a majority of the total membership of the House and by a majority of not less than two-thirds of the Memher$_s$ present and voting.*

Clause 2 *was added to the Bill.*

MR. CHAIRMAN: We shall now take up clause 1, the Ena'cting Formula and the Title. The question is:

That Clause 1, the Enacting Formula and the Title stand part of the Bill.

The House dividad.

MR. CHAIRMAN:

Ayes.. 2D7

Noes.. 1

AYES-^207

Agarwal, Shri Lakkhiram

Agarwal, Shri Ramdas

Ahluwalia, Shri S. *S.*

Alia, Kumari

Amin, Shri Mohammed

Amla, Shri Tirath Ram

Amrita Pritam, Shrimati

Antony, Shri A. K.

Ashwani Kumar, Shri

Baby, Shri M. A.

Bagrodia, Shri Santosh

Balanandan, Shri E.

Balaram, Shri N. E.

Balu, Shri T. R.

Barongpa, Shri Sushil

Basumatary, Shri Amritlal

Basu Ray, Shri Sunil

Bekal Utsahi, Shri Beniwal, Shrimati Vidya

Bhandar, "Shri Murlidhar Chandrakant

Bhardwaj, Shri Hansraj

Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker

Bhattacharjee, Prof. Sourendra

Birla, Shri Krishna Kumar

Biswas, Shri Debabrata

Buragohain, Shri Bhadreswar

Chakravarty, Shrimati Bijoya

Chatterjee, Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh

Chaudhuri, Shri Tridib

Chaudhary, Harmohan Singh

Chavan, Shri S. B.

Chowdhary, Ram Sewak

Chowdhary, Hari Singh

Chowdhury, Shrimati Renuka

Das, Shri Basant Kumar

Das, Shrimati Mira

Das Gupta, Shri Gurudas

Dave, Shri Anantray Devshanker

Deepak, Shri Krishan Kumar

Desai, Shri Jagesh

Dhawan, Shri Rajendra Kumar

Faguni Ram, Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lai

Gaj Singh, Shri

Gandhi, Shri Raj Mohan

Ganesan, Shri R. alias Misa R. Ganesan

Gaususab, Shri Sanadi Imamsab

Gautam, Shri Anand Prakash

Gautam, Shri Sangh Priya

Ghosh, Shri Dipen

Ghufran Azam, Shri

Gopalan, Shri R. T.

Gopalsamy, Shri V.

Goswami, Shri Dinesh

Goswami, Shri Ramnarayan

Gurupadaswamy, Shri M. S.

Hanumanthappa, Shri H.

Hariprasad, Shri B. K.

Hashmi, Shri Shamim

Hasim, Shri M. M.

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

Jain, Dr. Jinendra Kumar

Jaiswal, Shri Anant Ram

Javali, Shri J. P.

Jogi, Shri Ajit P. K.

Kailashpati, Shrimati

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalmadi, Shri Suresh

Kalvala, Shri Prabhakar Rao

Kar, Shri Narayan

Kenia, Kumari Chandrika Premji

Kesri, Shri Sitaram Khan, Dr.
Abrar Ahmed Khaparde, Miss Saroj
Khatun, Kumari Sayeeda
Kiruttinan, Shri Pasumpon Tha.
Kore, Shri Prabhakar B. Krishnan,
Shri G. Y. Kunjachen, Shri P. K.
Kuthiravattom, Shri Thomas
Lather, Shri Mohinder Singh
Ledger, Shrj Devid Lotha, Shri
Khyomo Madhavan, Shri S.
Mahajan, Shri Pramod Mahendra
Prasad, Shri Maheswarappa, Shri
K. G. Maheshwari, Shrimati Sarala
Malaviya, Shri Radhakishan
Malaviya, Shri Satya Prakash
Maran, Shri Murasoli Masodkar,
Shri Bhaskar Annaji Mathur, Shri
Jagdish Prasad Md. Salim, Shri
Meena, Shri Dhuleshwar Mehta,
Shri Chimanbhai Menon, Prof. M.
G. K-Mishra Shri Chaturanan
Mishra, Shri Shiv Pratap Mittal,
Shri Sat Paul Mohammad Afzal,
Shri Mohanty, Shri Sarada
Mohapatra, Shri Basudeb Morarka,
Shri Kamal Mukherjee, Shri Samar
Naik, Shri G. Swamy Naik Shri R
S. Nallasivan, Shri A.
Narayanasamy, Shri V. Natarajan,
Shrimati Jayanthi Obaidulla, Shri
Pachouri, Shri Suresh
Padmanabham, Shri Mentar Pande,
Shri Bishambhar Nath Pandey,
Shrimati Manorama

; Pandey, Dr. Ratnakar I
Panwar, Shri B. L.
Parmar, Shri Rajubhai A.
Paswan, Shri Rameshwar
Patel, Shri Chhotubhai
Patel, Shri Vithalbhai M.
Patil, Shrimati Suryakanta Jayawant-rao
Patil, Shri Vishwasrao Ramrao
Poddar, Dr. R. K.
Pragada, Shri Kotaiah
Puglia, Shri Naresh C.
Rafique Alam, Shri
Rahman, Shri Mohd. Khaleelur
Rai, Shri Ratna Bahadur I
Raja Ramanna, Dr. j Raju, Shri
J. S.
Ramachandran, Shri S. K. T.
Ramamurthy, Shri Thindivanam K.
Rao, Shri Gopala Rao
Rao, Shri Moturu Hanumantha
Ratan Kumari, Shrimati
Rathwa, Shri Ramsinh
Ravi Shankar, Pt.
Razi, Shri Syed Sibtey
Reddy, Dr. G. Vijaya Mohan
Reddy, Dr. Narreddy Thulasi
Reddy, Shri S. Jaipal
Reddy, Shri T. Chandrasekhar
Sahay, Shri Dayanand
Sahu, Shri Rajni Ranjan ,
Sahu, Shri Santosh Kumar
Saikia, Dr. Nagen
Salaria, Shri Shabbir Ahmad
Salve, Shri N. K. P.
Samantaray, Shri Pravarit Kumar
Saqhy, Shri T. A. Mohammed
Sarang, Shri Kailash Narain
Satya Bahin, Shrimati
Sen, Shri Ashis
Sen, Shri Sukomal
Shah, Shri Viren J.
Sharma, Shri Chandar*
Sharma, Shri Krishan Lai j

Sharma, Shri Satish Kumar Shiv
Prasad, Shri Shiv Shanker, Shri P.
Siddiqui, Shri Abdul Samad Sikandar
Bakht, Shri
Singh, Shri Digvijay Singh
Singh, Shrimati Pratibha
Singh, Shri Ram Awadhesh
Singh Dr. Rudra Pratap
Singh, Shri Shankar Dayal
Singh, Shri Surendar
Singh, Shri Vishvjit P.
Sinha, Shri Yashwant Sivaji, Dr.
Yelamanchili Solanki, Shri Gopalsinh G.
Solanki, Shri Madhavsinh Som Pal, Shri
Sreedharan, Shri Arangil Swaminathan,
Shri G. Swaraj Shrimati Sushma Talari
Manohar, Shri Tariang, Shri Jerlie E.
Thakur, Prof. Chandresh P. Thakur, Shri
Rameshwar Thakur, Shri Surendra Singh
Tharadevi, Shrimati D. K. Tiria, Kumari
Sushila Topden, Shri Karma Trivedi, Shri
Dineshbhai Tyagi, Shri Shanti Upendra,
Shri Parvathaneni Vajpayee, Shri Atal
Bihari Veerappan, Shri K. K.
Venkatraman, Shri Tindivauaja G. Verma,
Shri Ashok Nath Verma, Shri Kapil
Verma. Shrimati Veena Verma, Shri
Virendra Viduthalai Virumbi, Shri S.
Vincent, Shri M. Yadav, Shri Balram
Singh Yadav, Shri Ish Dutt
Yadav, Shri Ram Naresh Yadav,
Shri Ranjan Prasad

NOES—1 Aurora,

Sardar Jagjit Singh

The motion was carried by a majority c, f the total membership of the House and by, a majority of not less than two-thirds of the Members present and voting.

Clause 1, *the Enacting Formula and the Title were added to the Bill.*

THE MINISTER OF HOME AF-FAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I move:

"That the Bill be passed. "

MR. CHAIRMAN: The question is:

"That the Bill be passed. "

Thie *House divided.*

MR. CHAIRMAN: Ayes 207

Noes ___ 3

AYES—207

Agarwal, shri Lakkhiram Agarwal,
Shri Ramdas Ahluwalia, Shri S. S.
Alia, Kumari Amin, Shri
Mohammed Amla, Shri Tirath Ram
Amrita Pritam, Shrimati Antony,
Shri A. K. Ashwani Kumar, Shri
Baby, Shri M. A. Bagrodia Shri
Santosh Balanandan, Shri E.
Balaram, Shri N. E. Balu, Shri T.
R. Barongpa, Shri Sushil
Basumatary, shri Amritlal Basu
Ray, Shri Sunil Bekal Utsahi Shri
Beniwal, Shrimati Vidya
Hhjandare, Shri Murlidhar Chandra kant
Bhardwaj, Shri Hansraj
Bhatia, Shri Madan

Bhatt, Shri Jitendrabhai Labhshanker

Bhattacharjee Prof. Sourendra Birla, Shri Krishna Kumar

Biswas, Shri Debabrata

Buragohain, Shri Bhadreswar

Chakravarty, Shrimati Bijoya

Chatterjee, Prof. (Mrs.) Asima

Chaturvedi, Shri Bhuvnesh

Chaudhuri, Shri Tridib

Choudhary, Harmohan Singh

Chavan, Shri S. B.

Chowdhary Ram Sewak

Chowdhary, Hari Singh

Chowdhury, Shrimati Renuka

Das, Shri Basant Kumar

Das, Shrimati Mira

Das Gupta, Shri Gurudas

Dave Shri, Anantray Devshanker

Deepak, Shri Krishan Kumar

Desai, Shri Jagesh

Dhawan, Shri Rajendra Kumar

Faguni; Rami, Dr.

Fernandes, Shri John F.

Fotedar, Shri Makhan Lai

Gaj Singh, Shri

Gandhi, Shri Raj Mohan

Ganesan, Shri R, alias Misa R. Ganesan

Gaususab, Shri Sanadi Imamsab

Gautam, Shri Anand Prakash

Gautam, Shri Sangh Priya

Ghosh, Shri Dipen

Ghufran Azam, Shri

Gopalan, Shri R T.

Gopalsamy, Shri V.

Goswami, Shri Dinesh

Goswami, Shri Ramnarayan

Gurupadaswamy, Shri M. S.

Hanumanthappa, Shri H.

Hariprasad, Shri B. K.

Hashmi, Shri Shamim

Hasim, Shri M. M.

Jacob, Shri M. M.

Jadhav, Shri Vithalrao Madhavrao

{Jain, Bir. Jinendra Kumar Jaiswal, Shri Anant Ram

Javali, Shri J. P.

Jogi, Shri Ajit P. K.

Kailashpati, Shrimati Kakodkar, Shri Purushottam Kaldate, Dr.. Bapu Kalmadi, Shri Suresh Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kenia, Kumari Chandrika Premji Kesri, Shri Sitaram Khan, Dr. Abrar Ahmed Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kiruttinan, Shri Pasumpon Tha. Kore, Shri Prabhakar B. Krishnan, Shri G. Y. Kunjachen, Shri P. K. Kuthiravattom, Shri Thomas Lather, Shri Mohinder Singh Ledger, Shri David Lotha, Shri Khyomo Madhavan, Shri S. Mahajan, Shri Pramod Mahendra Prasad, Shri Maheswarappa, Shri K. G. Maheshwari, Shrimati Sarala Malaviya Shri Radhakishan Malaviya, Shri Satya Prakash Maran, Shri Murasoli Masodkar, Shri Bhaskar Annaji Mathur, Shri Jagdish Prasad Md. Salim, Shri Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Menon, Prof. M. G. K. Mishra, Shri Chaturanan | Mishra, Shri Shiv Pratap

| Mittal, Shri Sat Paul

Mohammad Afzal, Shri

Mohanty, Shri Sarada

Mohapatra, Shri Basudeb
Morarka, Shri Kamal
Mukherjee, Shri Samar Naik,
Shri G. Swamy Naik, Shri R. S.
Nallasivan, Shri A.
Narayanasamy, Shri V. Natarajan,
Shrimati Jayanthi Obaidulla, Shri
Pachouri, Shri Suresh Padmanabham,
Shri Mentay Pande, Shri Bishambhar
Nath Pandey, Shrimati Manorama
Pandey, Dr. Ratnakar Panwar, Shri B. 1*
Parmar, Shri Rajubhai A. Paswan, Shri
Rameshwar Patel, Shri Chhotubhai Patel,
Shri Vithalbhai M. Patil, Shrimati
Suryakanta Jayawant-rao
Patil, Shri Vishwasrao Ramrao
Poddar, Dr. R. K.
Pragada, Shri Kotaiah
Puglia, Shri Naresh C.
Rafique Alam, Shri
Rahman, Shri Mohd. Khaleelur
Rai, Shri Ratna Bahadur
Raja Ramanna, Dr.
Raju, Shri J. S.
Ramachandran, Shri S. K. T
Ramamurthy, Shri Thindivanam K.
Rao, Shri Gopala Rao
Rao, Shri Moturu Hanumantha
Ratan Kumari, Shrimati
Rathwa, Shri Ramsinh
Ravi Shankar, Pt.
Razi, Shri Syed Sibtey
Reddy, Dr. G. Vijaya Mohan
Reddy, Dr. Narreddy Thulasi
Reddy, Shri S. Jaipal
Reddy, Shri T. Chandrasekhar
Sahay, Shri Dayanand
Sahu, Shri Rajni Ranjan
Sahu, Shri Santosh Kumar
Saikia, Dr. Nagen
Salaria, Shri Shabbir Ahmad
Salve, Shri N. K. P.
Samantaray, Shri Pravat Kumar
Saqhy, Shri T. A. Mohammad
Sarang, Shri Kailash Narain
Satya Bahin, Shrimati
Sen, Shri Ashis
Sen, shri Sukomal
Shah, Shri Viren J.
Sharma, Shri Chandan
Sharma, Shri Krishan Lai Sharma,
Shri Satish Kumar
Shiv Prasad, Shri
Shiv Shanker, Shri P.
Siddiqui, Shri Abdul Samad
Sikander Bakht, Shri
Singh, Shri Digvijay Singh
Singh, Shrimati Pratibha
Singh, Shri Ram Awadhesh
Singh, Dr. Rudra Pratap Singh, Shri
Shankar Dayal Singh, Shri Surender
Singh, Shri Vishvjit P. Sinha, Shri
Yashwant SSvafiS, Dr. Yelamanchili
Solanki, Shri Gopalsinh G. Solanki,
Shri Madhavsinh Som Pal, Shri
Sreedharan, Shri Arangil
Swaminathan, Shri G. Swaraj,
Shrimati Sushma Talari Manohar,
Shri Tariang, Shri Jerlie E. Thakur,
Prof. Chandresh P. Thakur, Shri
Rameshwar Thakur, Shri Surendra
Singh Tharadevi, Shrimati D. K.
Tiria, Kumari SughUja Topden,
Shri Karma Trivedi, Shri Dineshbhai

Tyagi, Shri Shanti
Upendra, Shri Parvathaneni
Vajpayee, Shri Atal Bihari
Veerappan, Shri K. K.
Venkataraman, Shri Tindivanam G-
Verma, Shri Ashok Nath
Verma, Shri Kapil
Verma, Shrimati Veena
Verma, Shri Virendra
Viduthalai Virumbi, Shri S.
Vincent, Shri M.
Yadav, Shri Balram Singh
Yadav, Shri Ish Dutt
Yadav, Shri Ram Naresh
Yadav, Shri Ranjan Prasad

Noes—1

Aurora, Sardar Jagjit Singh

The motion was carried by a majority of the total membership of the House and *by* a majority of *not less than two-thirds of the Members present and voting.*

MR. CHAIRMAN; Now, the House stands adjourned for lunch and. will meet at 3 PM

The House then adjourned for lunch at fiftyeight minutes past one of the clock.

The House adjourned for lunch at fiftyeight minutes past one of the clock.

3i00 P. M.

The House reassembled after lunch at th'ree minutes past three of the clock, The Vice-Chairman (Dr. R. K. Poddar) in the Chair.

THE VICE-CHAIRMAN (DR. R. K. PODDAR); We will now take up Special Mentions.

.. SPECIAL MENTIONS. Need to establish a Central University in Honour of Dr. B. R. Ambedkar.

कुमारी सरोज खापर्डे (महाराष्ट्र) : माननीय उपसभाध्यक्ष जी, मैं आपके माध्यम से एक अत्यन्त तात्कालिक विषय पर विशेष उल्लेख द्वारा सरकार का ध्यान आकर्षित करना चाहूंगी कि नेशनल मोर्चे की सरकार ने भारत के संविधान के शिल्पकार, डा० बाबा साहेब अम्बेदकर जी को मरणोपरांत भारत रत्न की उपाधि से विभूषित करने का निश्चय किया है । डा० भीमराव जी अंबेदकर हमारे देश के संविधान के निर्माता थे ।

महोदय, इस सदन को याद होगा कि पिछले वर्ष 14 अप्रैल, 1989 को भूतपूर्व प्रधान मंत्री और हमारे नेता, श्री राजीव गांधी, ने डा० साहब अंबेदकर जी की 97वीं वर्षगांठ पर लखनऊ से पन्द्रह किलो-मीटर दूर राय बरेली रोड पर डा० भीमराव अंबेदकर विज्ञान और तकनीकी विश्वविद्यालय की नींव रखी । 244 एकड़ में फैली 111 करोड़ रुपये की लागत से बनने वाला यह विश्वविद्यालय देश का अपने ढंग का पहला विश्वविद्यालय होगा ।

श्री राजीव गांधी की सरकार ने हमेशा दलितों के प्रश्न पर, उनकी खुश-हाली पर, उनके अधिकार एवं आरक्षण के मामले पर अपनी ओर से जाग्रत रहने का भरपूर प्रयास किया । दलितों के लिए नौकरियों में आरक्षण के बारे मे कांग्रेस सरकार ने कई निर्णय लिए थे ।

महोदय, इस वर्ष डा० बाबा साहेब अम्बेडकर जी की 98वीं वर्षगांठ पर 14 अप्रैल, 1990 से 1991 तक उनकी जन्म शताब्दी सारे देशभर में मनाने का निर्णय हमने उधर जहां आप बैठे हुए हैं, वहां बैठकर लिया था । लेकिन आज सदन में हम क्या देख रहे हैं ? हम इधर और आप उधर । यह सारी लोकतंत्र में चलने वाली प्रक्रिया है । इसमें ताज्जुब की कोई बात नहीं है जिस देश मे लोकतंत्र है उस देश मे यह प्रक्रिया हमेशा बनी रहेगी । आज मुझे हमें इधर देखकर बिल्कुल दुख नहीं हो रहा है, लेकिन आपको उधर देखकर मराठी की एक पंक्ति याद आ रही है, बापू साहब इसे जानते हैं। Man proposes, God disposes, तो इन चीजों को हमको एक साधारण तरीके से लेने की आवश्यकता होती है।